

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN**

MEMORANDUM OF APPLICATION

Original Application No. 03 of 2025
2026

Between:

Khardaha Jugberia Debrupayan Nagar Abasik Cultural
Association

...Applicant

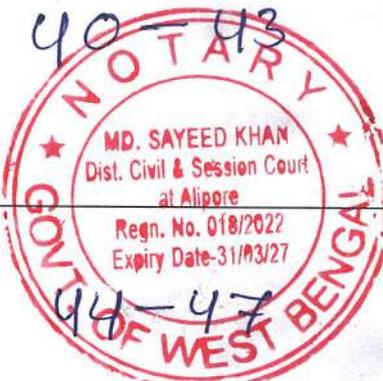
Versus

State Of West Bengal and Others

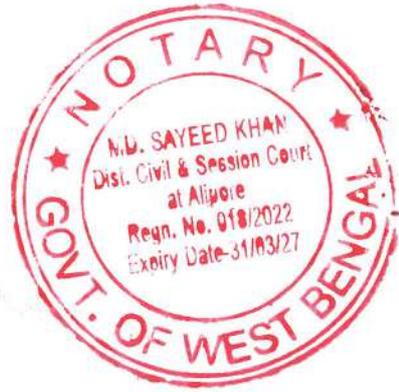
.....Respondent

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**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONAL BENCH, KOLKATA, WEST BENGAL
FINANCE CENTRE, 3RD FLOOR, NEW TOWN
MEMORANDUM OF APPLICATION**

[Under Section 18 (1) read with sections 14, 15 and 17 of the National
Green Tribunal Act, 2010]

Original Application No.----- of 2025

Between:

Khardaha Jugberia Debrupayan Nagar Abasik Cultural
Association

...Applicant

Versus

State Of West Bengal and Others

.....Respondent

SYNOPSIS

The applicant above named begs to present the Memorandum of application against the inaction of the respondent authorities to prevent, control Air and Water pollution caused by pollution caused by illegal

3B

dumping of garbage every day on open land at Mouza-Bodai, J.L.No.27, P.S. Khardaha(at present – Ghola), District -24 Parganas, within 30 meters of residential area, 830 meters from Kalyani Highway, 300 meters from nearest lake, 677 meters from Mohispota Girls High School, 644 meters from children park, 436 meter from Kali Temple, due to which water and air pollution have endangered the lives of the Applicant and other residents staying in and around the area to such an extent as causing and endangering the life and health of residents. Hence this Application.

Paushali Banerjee

7 A Kiron Shankar Roy Road

Kolkata-700001

- 3c -

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MEMORANDUM OF APPLICATION**

[Under Section 18 (1) read with sections 14, 15 and 17 of the National
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Original Application No.----- of 2025

Between:

Khardaha Jugberia Debrupayan Nagar Abasik Cultural
Association

...Applicant

Versus

State Of West Bengal and Others

.....Respondent

LIST OF DATES

| | | |
|--|---|-------------|
| | Debrupayan Nagar constructed now more or less more than 500 people staying in the area | 2000 |
|--|---|-------------|

- 3 D -

| | | |
|--|---|-----------------|
| | Illegal dumping done by respondent authorities in residential area | May 2025 |
| | Complaint by residents | 7/05/25 |
| | Complaints by residents | 5/06/25 |

Paushali Banerjee

7 A Kiron Shankar Roy Road

Kolkata-700001

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FINANCE CENTRE, 3RD FLOOR, NEW TOWN

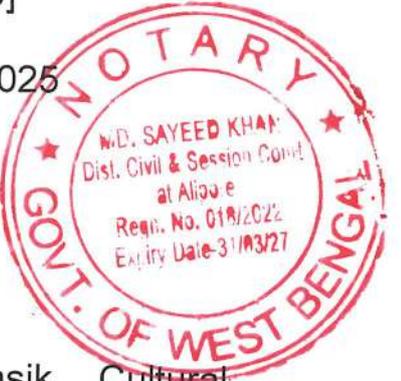
MEMORANDUM OF APPLICATION

[Under Section 18 (1) read with sections 14, 15 16 and 17 of the
National Green Tribunal Act, 2010]

Original Application No.----- of 2025

Between:

Khardaha Jugberia Debrupayan Nagar Abasik Cultural
Association, through its secretary, having its registered office at
Khatian no.658, J.L. No.29, Plot No.-5, Village- Jugberia, P.O.
Karnamadhampur, North 24 Parganas- 700113.



...Applicant

-And-

- 1. The State of West Bengal**, through the Principal Secretary,
Department of Environment, 5th Floor, Pranisampad Bhawan,

Block LB-II, Salt Lake, Sector III, Bidhannagar, Kolkata – 700 106.

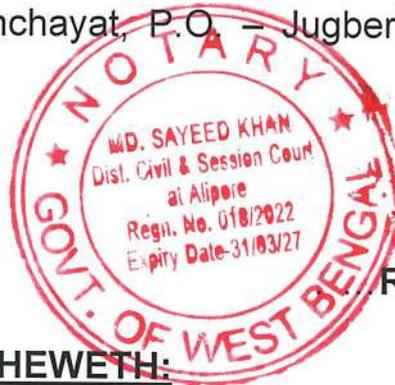
Email- psecy.env-wb@gov.in

2. **The West Bengal Pollution Control Board**, through the Member Secretary, Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata, Pin Code: 700 098. e.mail: net.wbpcb-wb@bangla.gov.in

3. **District Magistrate**, New Administrative Building, Barasat District: North 24 Parganas– 700124. e-mail: dm-bar-wb@nic.in

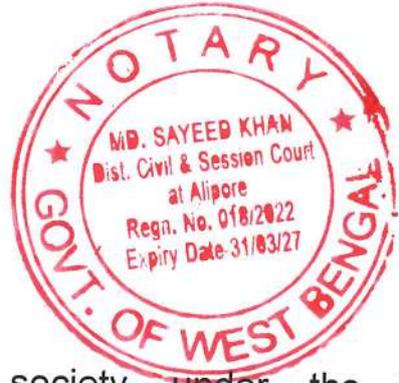
4. Panihati **Municipality**, through the Chairman, Panihati, North 24 Parganas, Kolkata – 700114, panihatimunicipality@yahoo.co.in

5. Bilkanda 1, Gram Panchayat, P.O. – Jugberia, Kolkata – 700110 (Near Boardghar)



Respondents

MOST RESPECTFULLY SHEWETH:

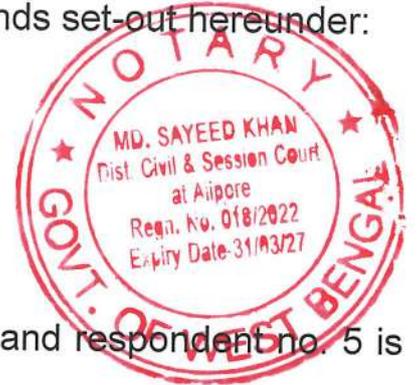


1. The applicant is a registered society under the West Bengal Societies Registration Act, 1961 consisting of members are distressed and effected by the pollution caused by dumping of garbage every day, are espousing the cause of the residents who are also suffering from the environmental pollution caused by the dumping of garbage, from the address as stated above for the purpose of service of notices pertaining to the instant application.
2. The addresses of the respondents are stated above for the purpose of service of notices pertaining to the instant application. All the acts, actions and inactions of the respondent authorities are amenable to the jurisdiction of this Hon'ble Tribunal.
3. The applicant above named begs to present the Memorandum of application against the inaction of the respondent authorities to prevent, control Air and Water pollution caused by pollution caused by illegal dumping of garbage every day on open land at Mouza-Bodai, J.L.No.27, P.S. Khardaha(at present – Ghola), District -24

Parganas, within 30 meters of residential area, 830 meters from Kalyani Highway, 300 meters from nearest lake, 677 meters from Mohispota Girls High School, 644 meters from children park, 436 meter from Kali Temple, due to which water and air pollution have endangered the lives of the Applicant and other residents staying in and around the area to such an extent as causing and endangering the life and health of residents on the grounds set-out hereunder:

4. FACTS IN BRIEF: -

(1) The applicant states that respondent no.4 and respondent no. 5 is dumping garbage in open stretch of land at Debrupayan Nagar , at Mouza-Bodai, Dag no.464 & 465, J.L.No.27, P.S. Khardaha (at present – Ghola), District -24 Parganas, adjacent to the residential area , the nearest house being within 40 meter of the dumping area, 830 meters from Kalyani Highway, 300 meters from nearest lake, 677 meters from Mohispota Girls High School, 830 meters from Narayana School, 644 meters from children park, 436 meter from Kali Temple, 4 km from Nataji Subhas Chandra Bose Airport(Kolkata), that includes waste from



residential area, commercial area, industrial area and hazardous waste that is polluting the air and water posing a problem for public health and aesthetics. The applicant states that the garbage is dumped adjacent to the residential area which the first house falls within 40-meter, second house is within 79-meter, third house is within 137 meters

Google earth satellite images showing the distance from the nearest house being within 30 meters of the dumping area, 830 meters from Kalyani Highway, 300 meters from nearest lake, 677 meters from Mohispota Girls High School, 830 meters from Narayana School, 644 meters from children park, 436 meters from Kali Temple, 4 km from Kolkata Airport are annexed herewith and marked as annexure A.

(2) The Applicants states that the residents are affected due to this open illegal dumping at Debrupayan Nagar, at the border of Debrupayan Nagar and Jugberia, where in total more or less twenty five thousand people are effected. Debrupayan Nagar was constructed during the year 2000 and the dumping started in and around May 2025. The residents are

effected by diseases carried by the flies, rodents and mosquitoes creating health problems like diarrhea, typhoid, Malaria. It is submitted that open burning of the waste causes in emitting carbon monoxide, particulate matter, carcinogenic hydrocarbons (HC) and nitrous oxide polluting the air of the locality located in and around the area in such a way that it causes skin deceases and inhalation causing respiratory problems of the resident villagers and the applicant.

Photographs of continuous waste dumping at Debrupayan Nagar are annexed herewith and marked as annexure B.

(3) The applicant states that open illegal dumping results in emitting foul smell in addition to which burning of waste causes release of microscopic particles (not chemicals) into the air and inhaled by the residents and the applicant, indiscriminate waste dumping is causing or exacerbating such conditions as asthma and bronchitis in the region. Moreover, burning of waste also contributes to global warming by exuding methane gas. The burning of waste adjacent

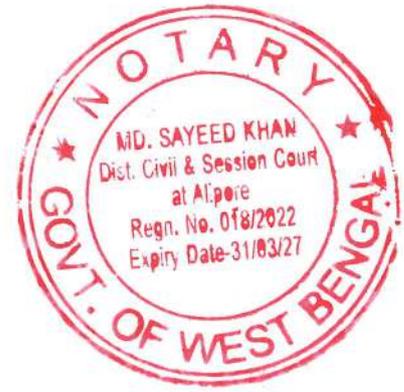
to residential houses is a cause of not only extreme air pollution but also health hazards.

Photographs showing burning of the waste in illegal open garbage dump are annexed herewith and marked as annexure C.

(4) The applicant states that the adjacent lake is polluted due to the garbage dump the soil of the area is also polluted from inappropriate disposal. Certain plastics and even paper with ink can infuse the earth with toxins such as carcinogens (specifically DEHA from plastic bottles). After being absorbed by soil, these contaminants seep into water sources and spread still further. The chemicals from trash can escape into the earth and pollute the soil and seep into the soil further polluting the adjacent canal. Liquid that forms as water trickles through the contaminated area is called leachate, it is a harmful mixture of chemicals that is hazardous in nature and results in contamination of the irrigation canal, soil and underground water.

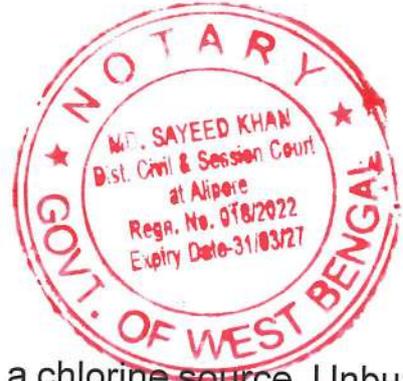


5) The Applicant states that the Municipal and Panchayat solid waste and garbage dumping and burning in residential area of Debrupayan



Nagar contributes significantly to environmental pollution, releasing harmful particulate matter (PM_{2.5} and PM₁₀), carbon monoxide and other non-methane, volatile organic compounds. The toxic fumes and particulate matter released from these fires pose severe health risks, polluted air is inhaled by the residents of the area and animals, and deposited in the soil and surface water and on plants. Residue from burning contaminates the soil and groundwater . Residue from burning contaminates the soil and groundwater and can enter the human food chain through crops and livestock. Moreover, due to no drainage system clogging of garbage creates hazardous problems and promotes breeding of harmful insects.

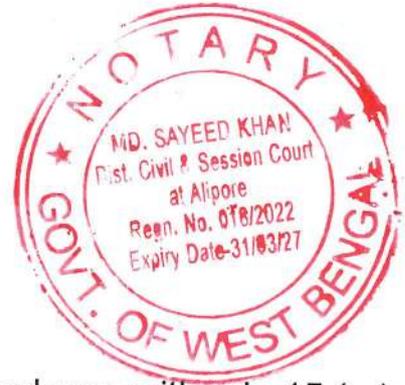
6) The Applicant states that some of the most dangerous chemicals created and released during burning are those from burning plastics, such as dioxins, which are byproducts formed when chlorine-containing products are burned. Dioxins tend to adhere to the waxy surface of leaves and enter the food chain in this way. Even if certain types of plastic (such as polyethylene or polypropylene) do not contain chlorine, other materials



attached to or burned with the plastic may be a chlorine source. Unburned portions of the plastic become litter on the ground and in nearby pond. As it disintegrates, animals may eat the plastic and get sick. Larger pieces of plastic can become a breeding ground for diseases, such as by trapping water that provides habitat for mosquitoes.

(7) The Applicant states that the nature of land is Agricultural or Sali in Dag no.464 & 465, Mouza-Bodai, J.L.No.27, P.S. Khardaha (at present – Ghola), District -24 Parganas, moreover the lake is around 500 meters from the dumping ground, the contamination of the lake water is occurring specifically during the monsoon season. Waste that is dumped is mixed with rain water and flowing into the nearest lake. The human habitat is not the only one suffering from various stomach problems due to dumping of open garbage but also the cows are other domestic animals of the residents grazing in the ground where open garbage lay scattered causing them serious health issues leading to death.

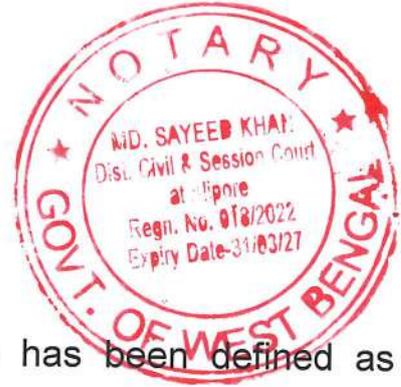
Record of Rights of Dag no.464 & 465, Mouza-Bodai, J.L.No.27, P.S. Khardaha (at present – Ghola), District -24 Parganas are annexed herewith and marked as annexure 'D'



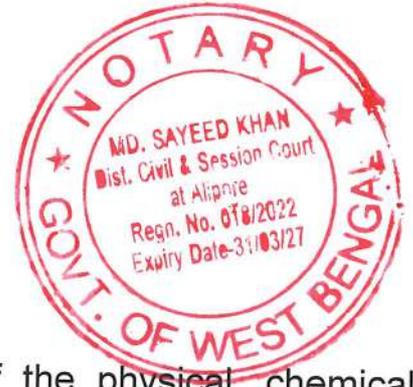
(8) The Applicant states that in accordance with rule 15 (m) of Solid waste management rules 2016

SCHEDULE I consists of Specifications for Sanitary Landfills in the Solid Waste Management Rules, 2016, according to the specifications “landfill site shall be 100 meters away from river, 200 meters from a pond, 200 meters from Highways, Habitations, Public Parks and water supply wells and 20 km away from Airports or Airbase. However, in a special case, landfill site may be set up within distance of 10 and 20 km away from the Airport/Airbase after obtaining no objection certificate from the civil aviation authority/ Air force as the case may be. The Landfill site shall not be permitted within the flood plains as recorded for the last 100 years, zone of coastal regulate on, wetland, Critical habitat areas, sensitive eco-fragile areas

(9) The Applicant states that under rule 11(1) (I) of Solid Waste Management Rules, 2016, it is the duty of the secretary, Urban Development Department to notify buffer zone for the solid waste management facilities of more than five tons a day in consultation with the respondent no.2.

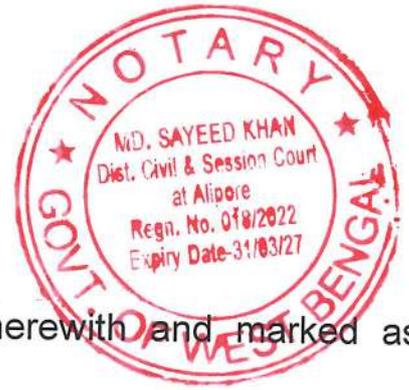


- (10) The applicant states that buffer zone has been defined as no development zone under solid waste management rules, 2016 and CPCB guidelines which has laid down explicit provisions of Buffer Zone around waste processing and disposal facilities. CPCB guidelines traces the need of green belt, buffer zone, and the criteria for identifying suitable landfill sites which is 200m from water bodies and 20 km from Air base.
- (11) It is submitted by the Applicant that construction of dumping yard is illegal under the solid waste management rules and even landfill site within 20 to 30 meters of the habitation and 4 km of Calcutta Airport cannot be permitted as it is creating health hazard for the residents.
- (12) The applicant states that the improper dumping of solid waste in open areas, in violation of CPCB guidelines, adversely affects air quality when the waste becomes airborne due to wind. It also affects water quality during the rainy season when the waste flows into adjacent ponds along with rain and storm water.
- (13) The applicant states that pollution under section 2(e) of water(Prevention And Control Of Pollution) Act,1974 means



contamination of water or such alteration of the physical, chemical, biological, properties of water or such discharge of substance into water as may or likely to create nuisance or render such water harmful or injurious to public health or safety or to domestic, commercial, industrial, agricultural or other legitimate uses or to life and health of animals or plants of aquatic organisms. Moreover, the state board have the power to take measures under section 32 of the water (Prevention And Control Of Pollution) Act,1974 in case of pollution of stream or well and inspection under section 24 of AIR (Prevention and Control of Pollution) Act, 1981 and under Section 22 of AIR (Prevention and Control of Pollution) Act, 1981 not to allow pollution.

(14) The Applicant have sent samples of ground water and surface water to certified agency and it was found unsatisfactory. The ground water was tested and found not fit for human consumption due to presence of toxic substances and the surface water was unsatisfactory also because of the Dissolved oxygen, Biochemical oxygen Demand and other toxicities.



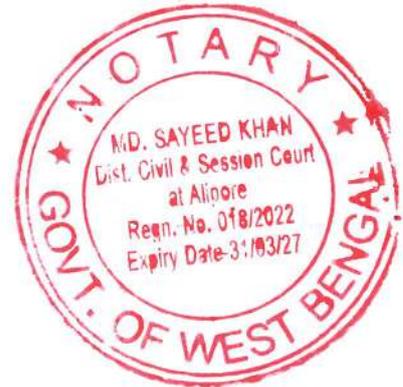
Copy of the water test report is annexed herewith and marked as Annexure E.

(15) The applicant states that the applicant and the residents of the area have made several complaints before the respondent authorities and several protests were made before the respondent authorities but no action was taken by the authorities to redress the grievances of the applicant and the villagers.

Copy of the complaint dated 7/05/25 and 5/06/25 are annexed herewith and marked as annexure F.

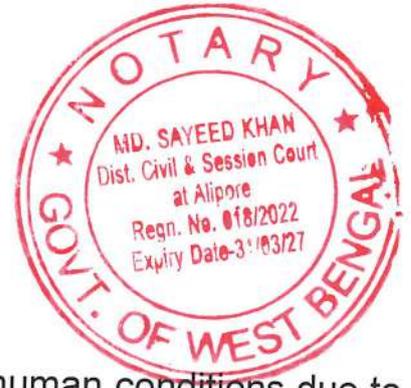
(16) The Applicant states that during rainy season the situation becomes unbearable for the residents as the garbage along with rain water enters the house of residents polluting the entire environment moreover during rainy season the rain water with waste seeps inside and mix with ground water polluting the ground water.

(17) The Applicant states that there is no other alternative legal remedy and the remedy sought for herein would be adequate full and complete.



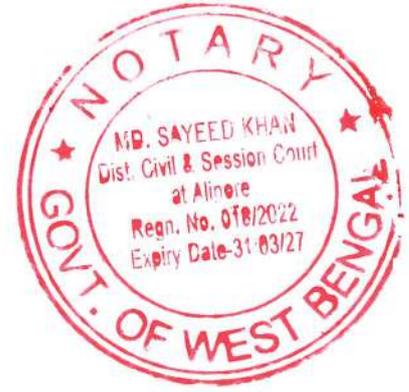
5. Grounds:

- I. FOR THAT the respondent authorities have miserably failed to comply with the provisions of Solid Waste Management rules 2016 and prevent air pollution caused by illegal respondent units;
- II. FOR THAT it is improper for the respondent authorities to litter garbage openly in the guise of waste management project without any authorization, despite the emission of polluting gases, air and water pollution
- III. FOR THAT the respondent authorities ought not littered garbage openly in the guise of waste management project in gross violation of the environment protection norms
- IV. FOR THAT the respondent authorities ought to have appreciated the environmental and medical effect of air pollution and water



pollution on the residents living in inhuman conditions due to the littering garbage openly

- V. FOR THAT the respondent authorities by littered garbage openly in the guise of waste management project , have, in effect, abated such illegality and have made themselves liable to be proceeded against for such blatant defiance of the relevant provisions contemplated under the Environment (Protection) Act,1986 , section 21 and 22 of Air (Prevention and Control of Pollution)Act,1981 and the rules framed thereunder and section 25 of the Water(Prevention and Control of Pollution)Act,1974 and the rules framed thereunder. And the rules framed under Solid Waste Management Rules,2016.
- VI. FOR THAT the action of the respondent authorities in preferring to sit tight over the matter, despite commission of such illegal act of continuous litter garbage openly in the residential area is in effect, flouting environment rules and laws moreover is in complete dereliction of its duty;



6 . LIMITATION:

The applicant declares that the cause of action in the instant case, accrues and continues from day-to-day. Such cause of action is renewing on a day-to-day basis and as such the question of applicability of the limitation prescribed in Section 14 (3) of the National Green Tribunal Act, 2010 does not arise.

7. Interim prayer:

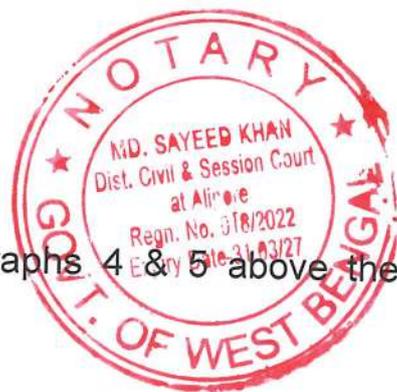
Pending final disposal of the application the applicant seeks issuance of the following interim orders:

- a) An interim order of injunction directing the respondents and/or their servants and/or their employees and/or their agents to take adequate measures for restraining respondent 4 from dumping open garbage which is the root cause of air pollution and health hazards of the applicant and villagers, till the disposal of the instant application;
- b) Ad-interim order in terms of prayers (a) as above.

- c) Order of stay on the illegal dumping open garbage by respondent no.4 for causing pollution and operating illegally violating the environmental norms till the disposal of the matter

8. Prayer:

In view of the facts mentioned in paragraphs 4 & 5 above the applicant prays for the following reliefs:



- a) Mandatory order does issue commanding the respondents each one of them and their men, agents, assigns and subordinates to certify and transmit to this Hon'ble Tribunal all records forming the basis of their inaction regarding illegal action of respondent no.4 so that conscionable justice may be rendered
- b) Mandatory order does issue commanding the respondents each one of them and their men, agents, assigns and subordinates to take stop illegal dumping open garbage of the

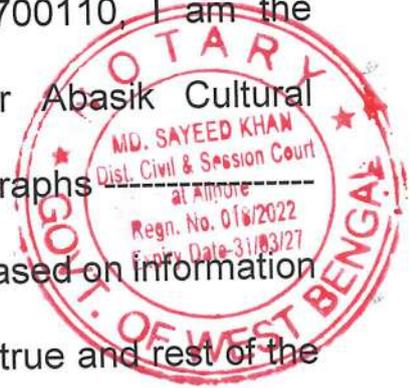
respondent no.4 causing air pollution, water pollution as well as health hazards due to such air pollution;

- c) Order of shifting the garbage dumping yard created by the respondent no.4 to a suitable place in accordance with the environmental laws from the residential area
- d) Order directing the formation of expert committee to assess the damage caused to the environment by illegal dumping
- e) Order directing the respondent no.4 to pay interim compensation to the inhabitants of the area and the applicants
- f) Any other appropriate direction/directions and/or order/orders as this Hon'ble Tribunal may deem fit and proper;
- g) Cost of and/or incidental to the instant application,



VERIFICATION

I, Jayanta Choudhury, son of late Jitendra Kumar Choudhury, aged about 61 years, by Occupation-retired government employee, having residential address Debrupayan Nagar, Plot No.58, Road No.19, near Kalyani Expressway, Jugberia, North 24 Parganas, 700110, I am the Secretary of Khardaha Jugberia Debrupayan Nagar Abasik Cultural Association, hereby verify that the contents of the paragraphs ----- are true to my knowledge and belief and/ or based on information and/or derived from sources which I verily believe to be true and rest of the paragraphs are my humble submissions before this Hon'ble Bench and I have not suppressed any material facts and circumstances.



24 NOV 2025

KHARDAHA JUGBERIA DEBRUPAYAN NAGAR
ABASIK CULTURAL ASSOCIATION


Secretary
Signature of the applicant

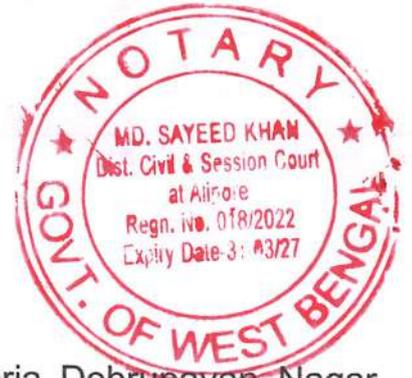
Identified by me :


Advocate

Prepared in my office and
signed in my presence

Date :

SL NO.....13...DT 24 NOV 2025



AFFIDAVIT

I am, Jayanta Choudhury, secretary of Khardaha Jugberia Debrupayan Nagar Abasik Cultural Association, having registered address at Khaitan No.658, J.L.No.29, Plot No.5, VIII-Jugberia, P.O-Karnamadhabpur, P.S. Kharda, District- North 24 Parganas, PIN-700113, West Bengal, aged about 61 years, by religion Hindu, by occupation- retired government employee , I am Applicant of this instant Original Application, I do solemnly affirm the Application and say as follows;

1. That I am the Applicant in this instant matter , I am competent to affirm this Original Application . I am aware of the contents of this Application.

2. That the contents of parasof the Original Application are based on information and/or derived from sources I verily believe to be true. The ---- paragraphs are derived from my knowledge, I have not suppressed any material facts; the rest of the paragraphs are my humble submissions before this Hon'ble Tribunal

Verified at Kolkata on this 24 NOV 2025 day of NOV 2025, 2025

Pamela by
shree

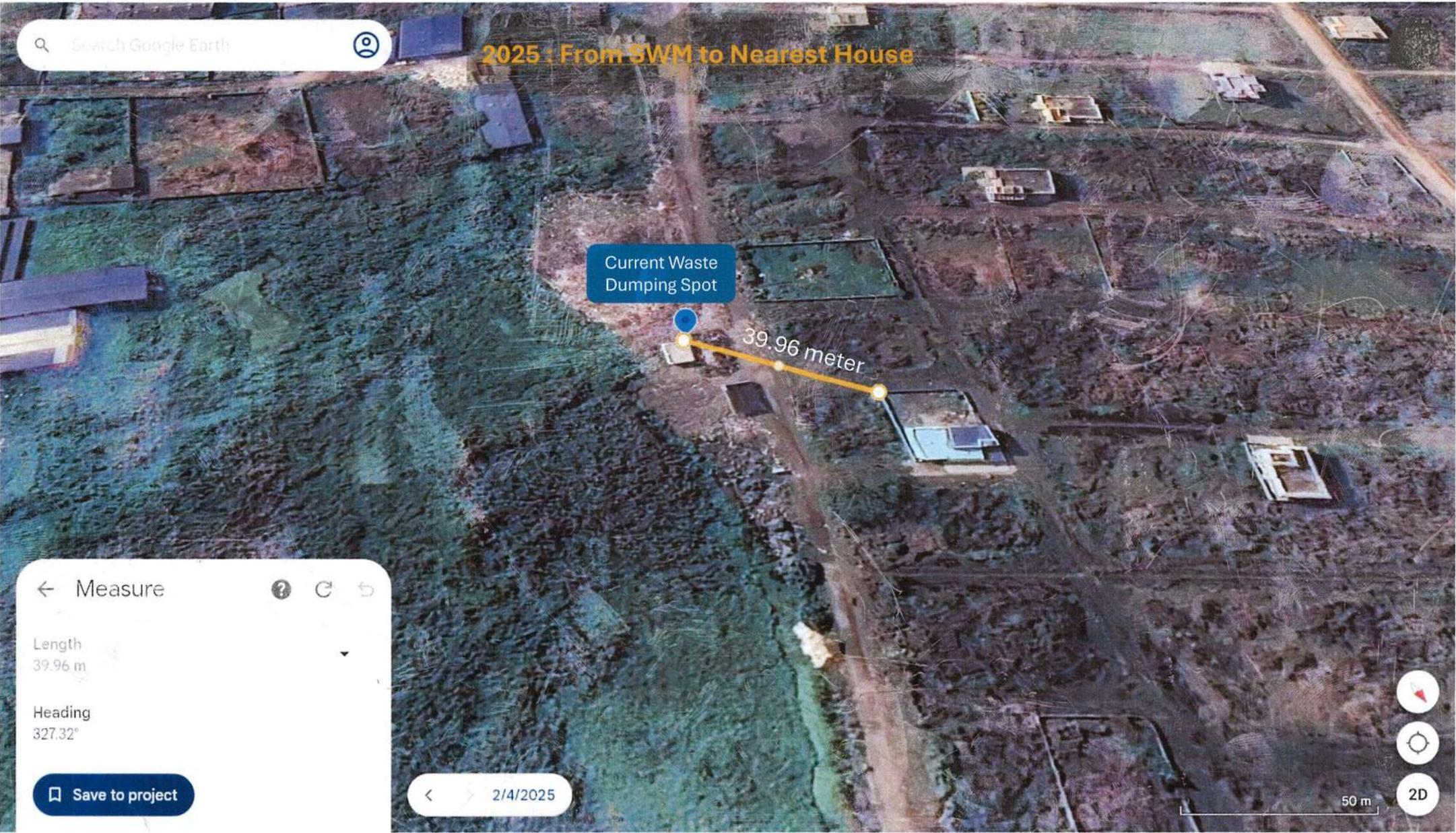
KHARDAHA JUGBERIA DEBRUPAYAN NAGAR
ABASIK CULTURAL ASSOCIATION

[Signature]
Secretary

SOLEMNLY AFFIRMED AND DECLARED
BEFORE ME U/S 139CPC /139CRPC

MD. SAYEED KHAN
NOTARY
GOVT. OF WEST BENGAL
REGD. NO.-018/2022
4, K. S. ROY ROAD, KOL-1
G-2B, BAITKAL 2ND LANE, KOL-24

24 NOV 2025



2025 : From SWM to Nearest House

Current Waste Dumping Spot

39.96 meter

Search Google Earth

← Measure

Length
39.96 m

Heading
327.32°

Save to project

< > 2/4/2025

50 m

2D



2025 : From SWM to House in proximity

Current Waste Dumping Spot

104.48 meter

Biswas Travels
বিশ্বাস ট্রাভেলস

← Measure

Length
104.48 m

Heading
319.99°

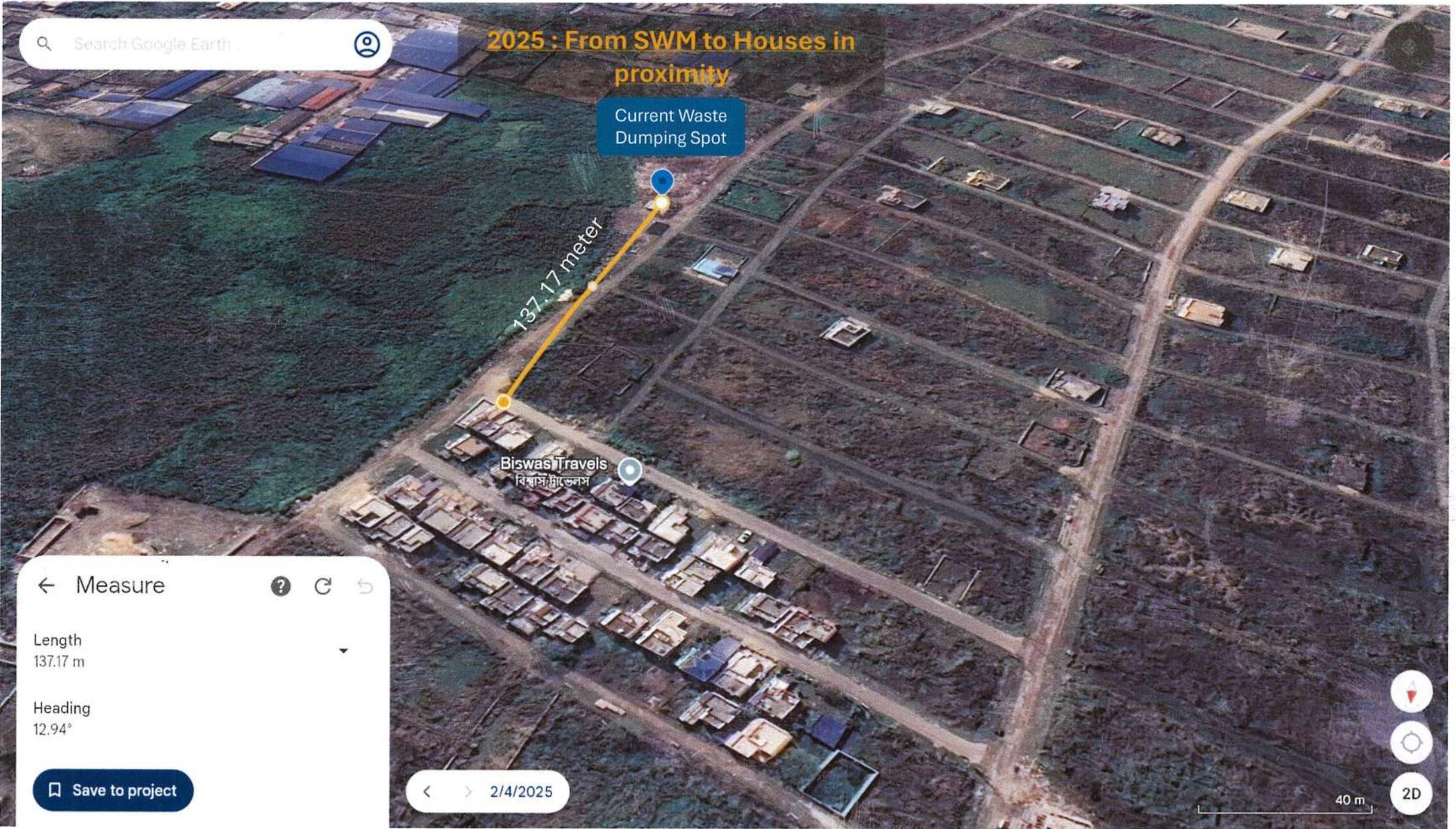
Save to project

< > 2/4/2025

100 m











2025 : From SWM to Kali Temple

Jugberia Jora
Kali Temple
যুগবেড়িয়া কালী মন্দির

Current Waste
Dumping Spot

← Measure

Length
436.19 m

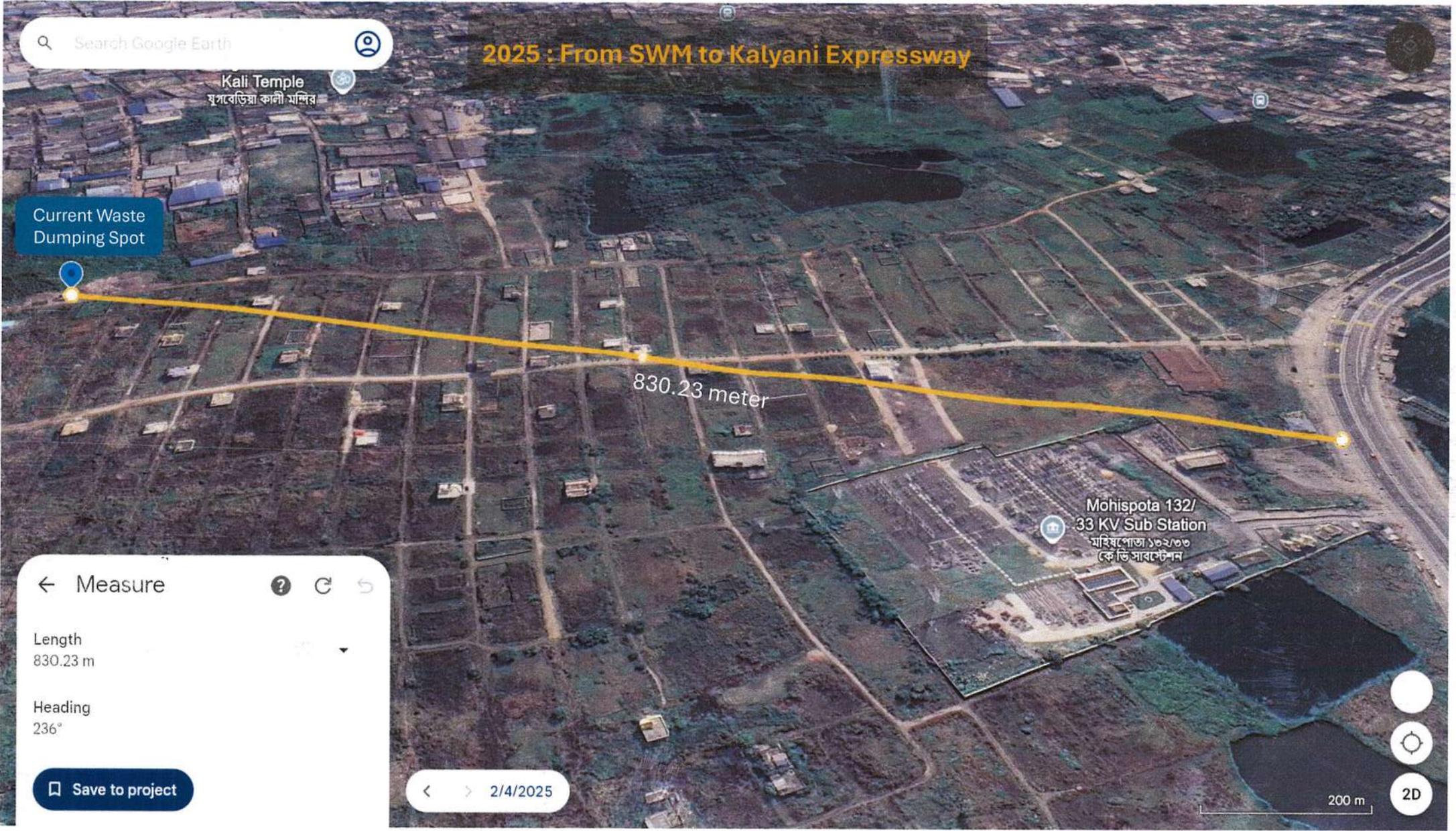
Heading
141.94°

Save to project

< > 2/4/2025

200 m

2D



Search Google Earth

Kali Temple
যুগবেড়িয়া কালী মন্দির

Current Waste
Dumping Spot

2025 : From SWM to Kalyani Expressway

830.23 meter

Mohispota 132/
33 KV Sub Station
মহিষপোতা ১৩২/৩৩
কে ভি সাবস্টেশন

← Measure

Length
830.23 m

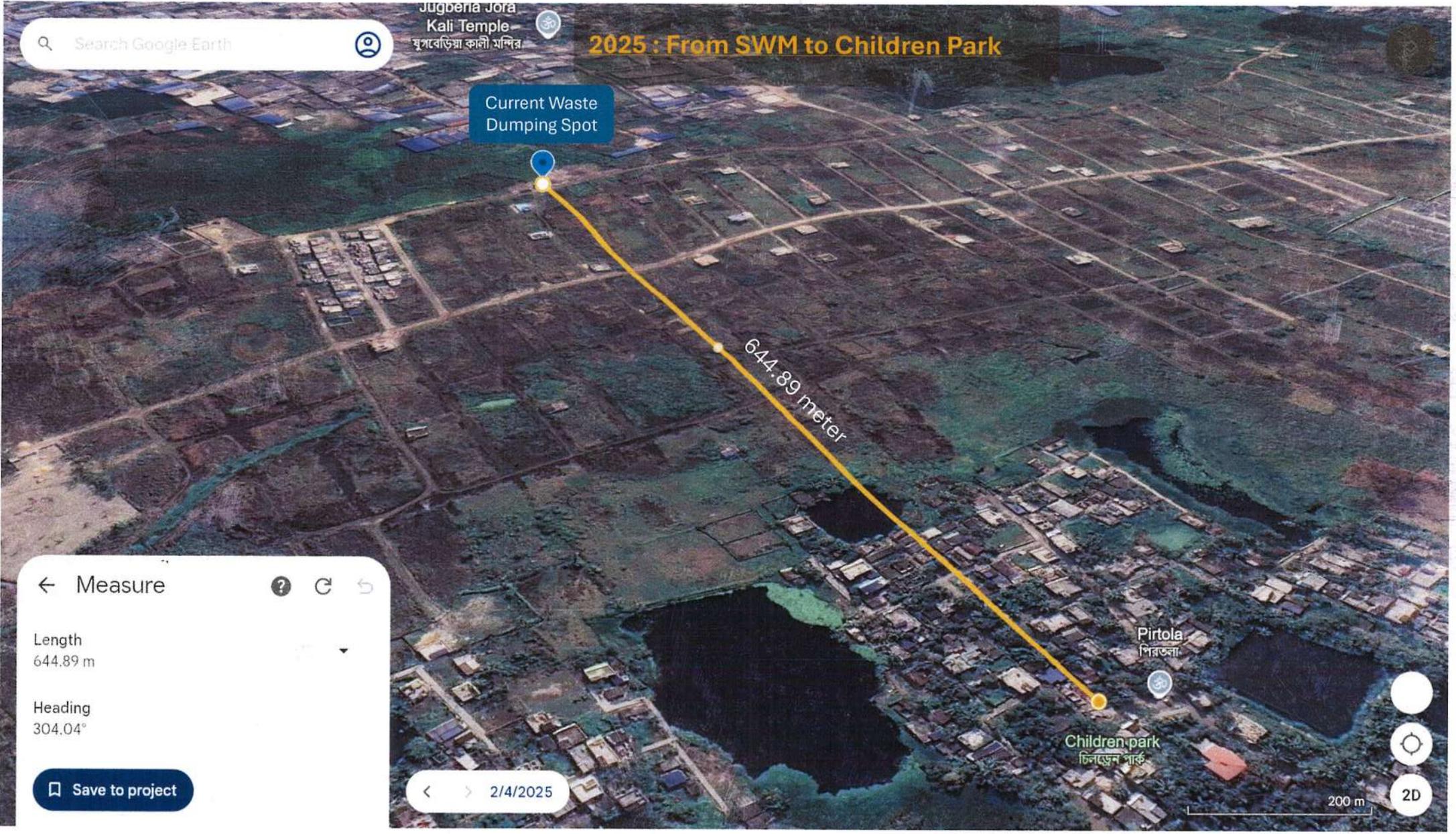
Heading
236°

Save to project

< > 2/4/2025

200 m

2D



Search Google Earth

Jugberia Jora
Kali Temple
যুগবেড়িয়া কালী মন্দির

2025 : From SWM to Children Park

Current Waste
Dumping Spot

644.89 meter

Pirtola
পিরতলা

Children park
চিলড্রেন পার্ক

← Measure

Length
644.89 m

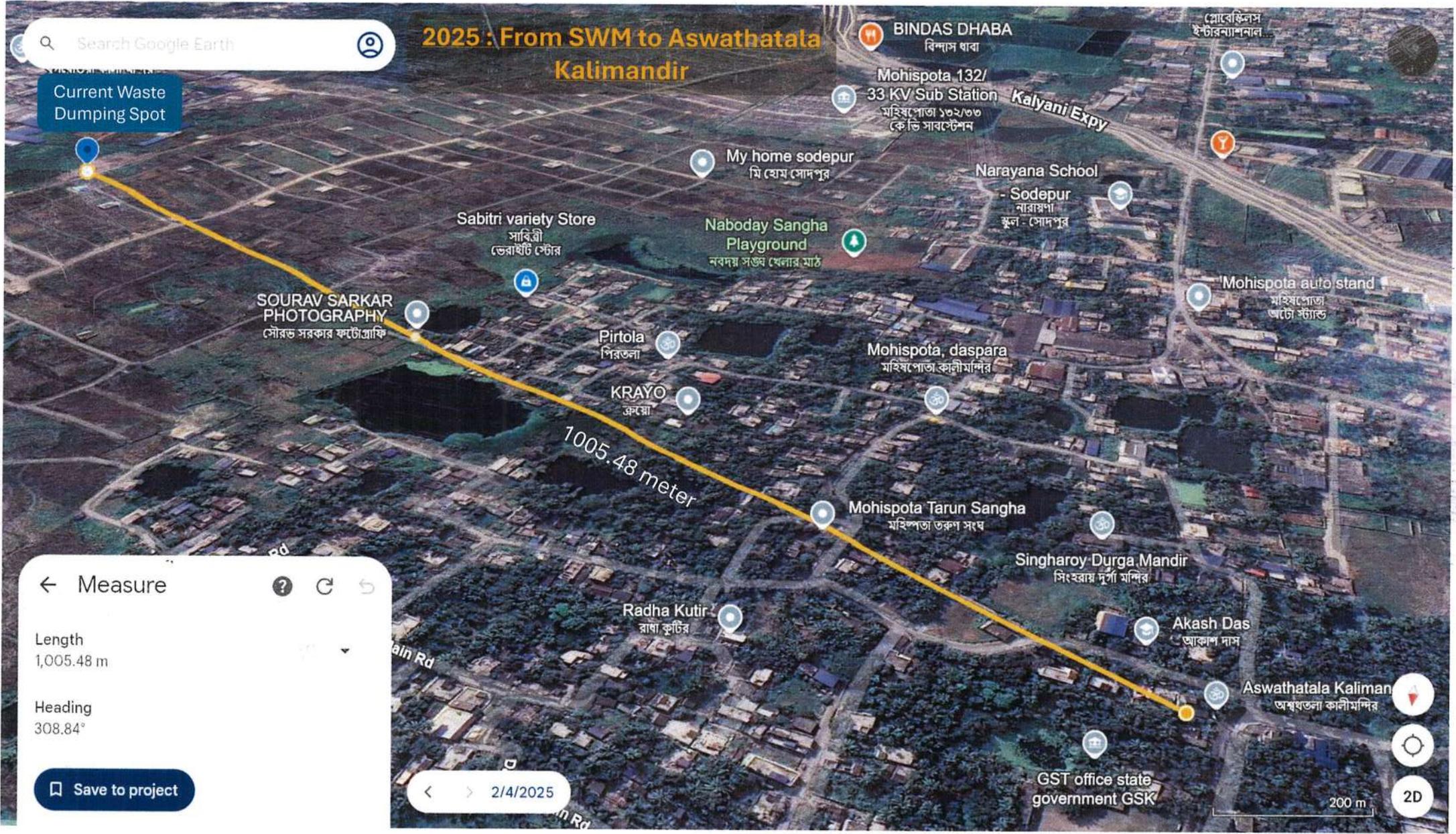
Heading
304.04°

Save to project

< > 2/4/2025

200 m

2D



**2025 : From SWM to Aswathatala
Kalimandir**

Current Waste
Dumping Spot

← Measure

Length
1,005.48 m

Heading
308.84°

Save to project

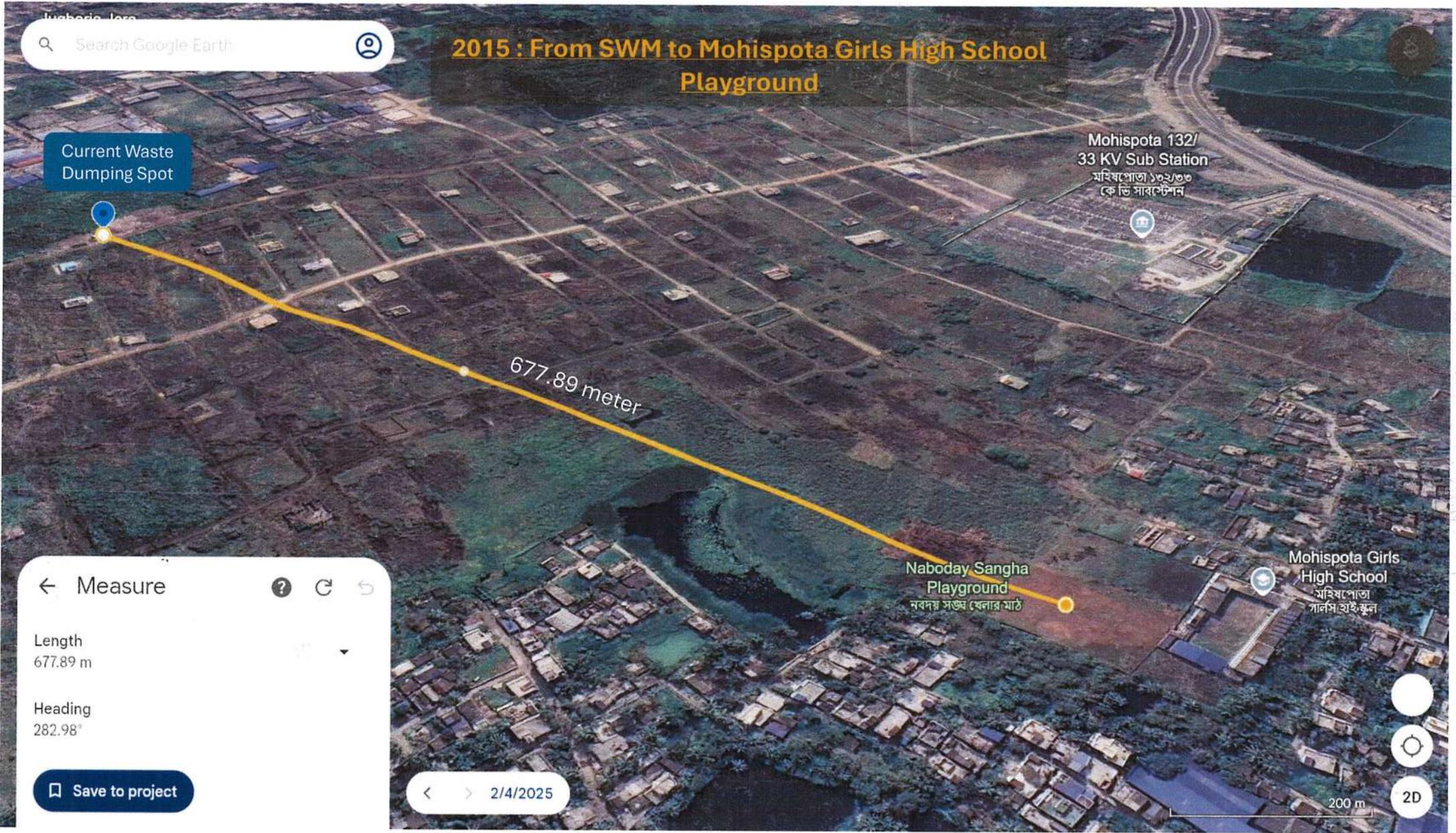
2/4/2025

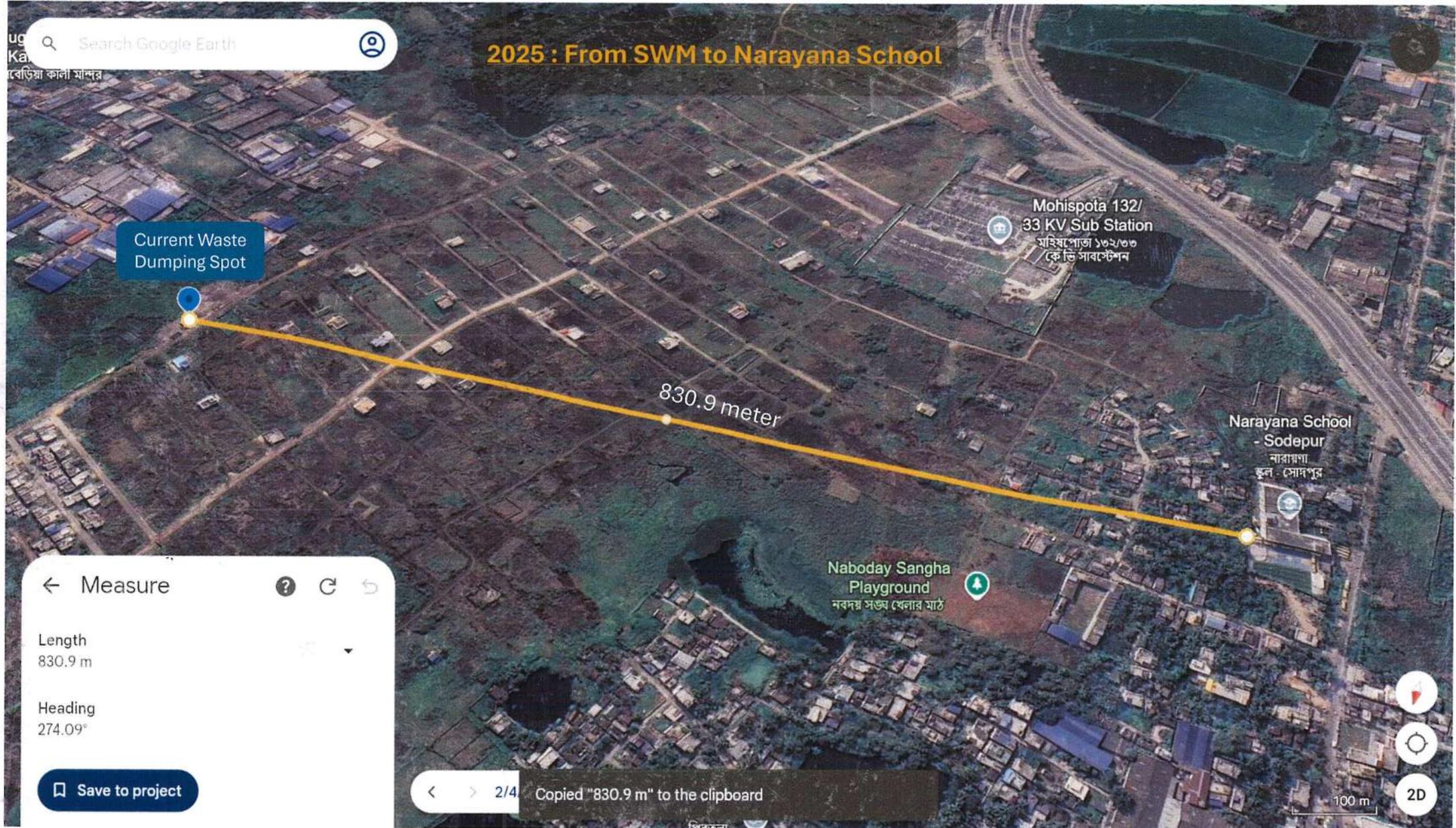
1005.48 meter

GST office state
government GSK

200 m

2D







2025 : From SWM to Mohispota Kalimandir

Current Waste
Dumping Spot

808.28 meter

← Measure

Length
808.28 m

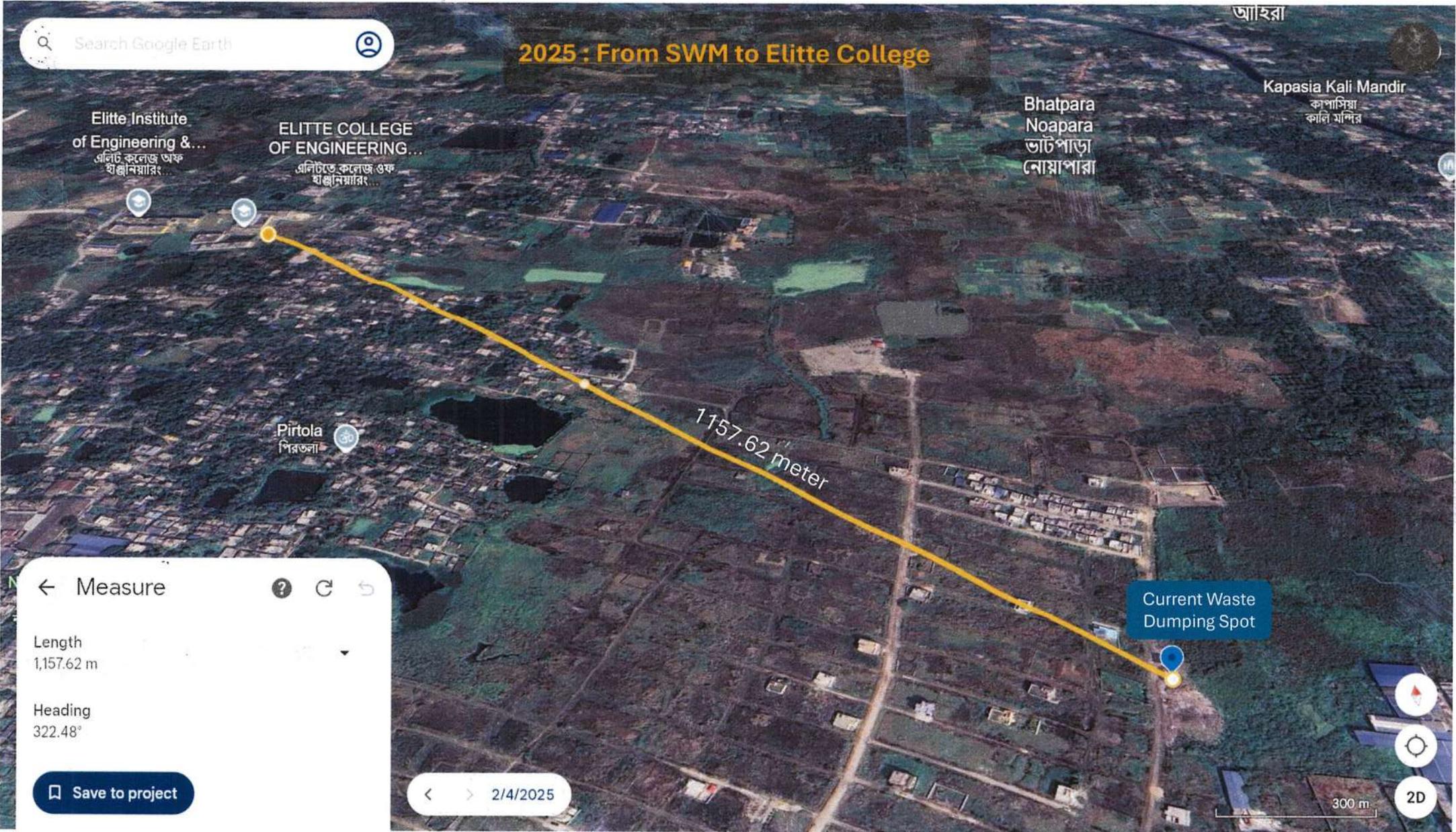
Heading
300.62°

Save to project

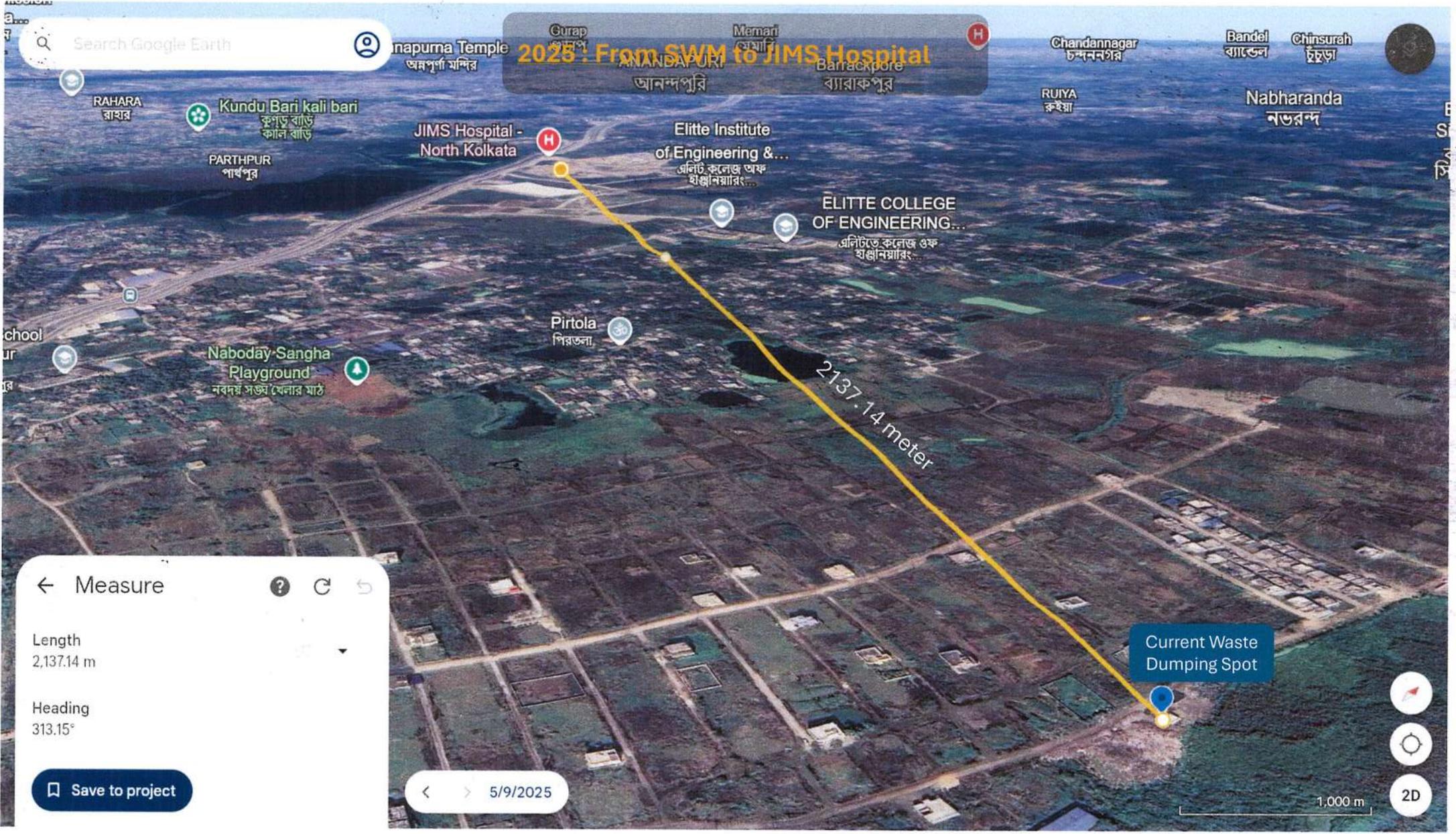
< > 2/4/2025

70 m

2D



37



2025: From SWM to JIMS Hospital

← Measure

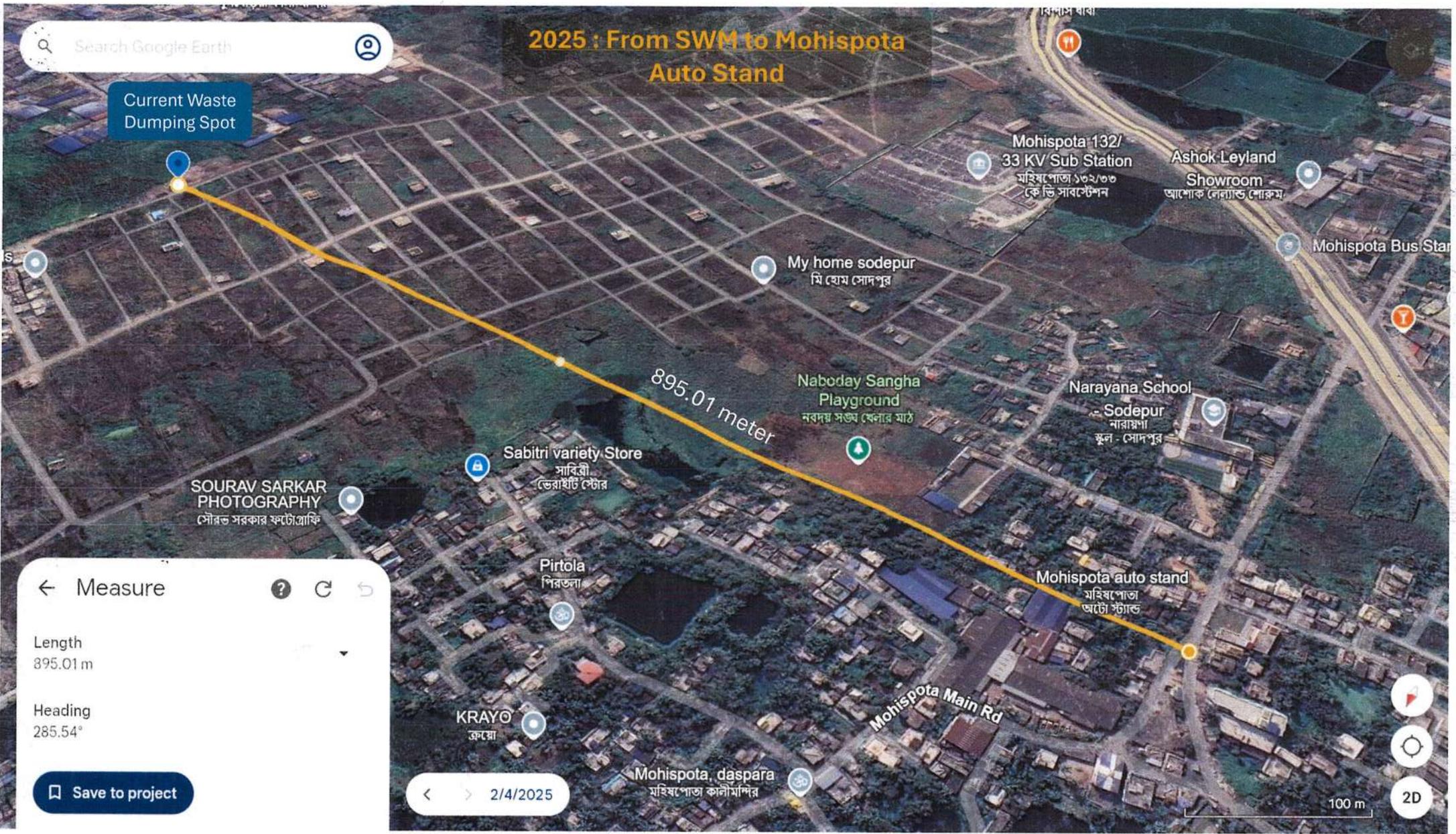
Length
2,137.14 m

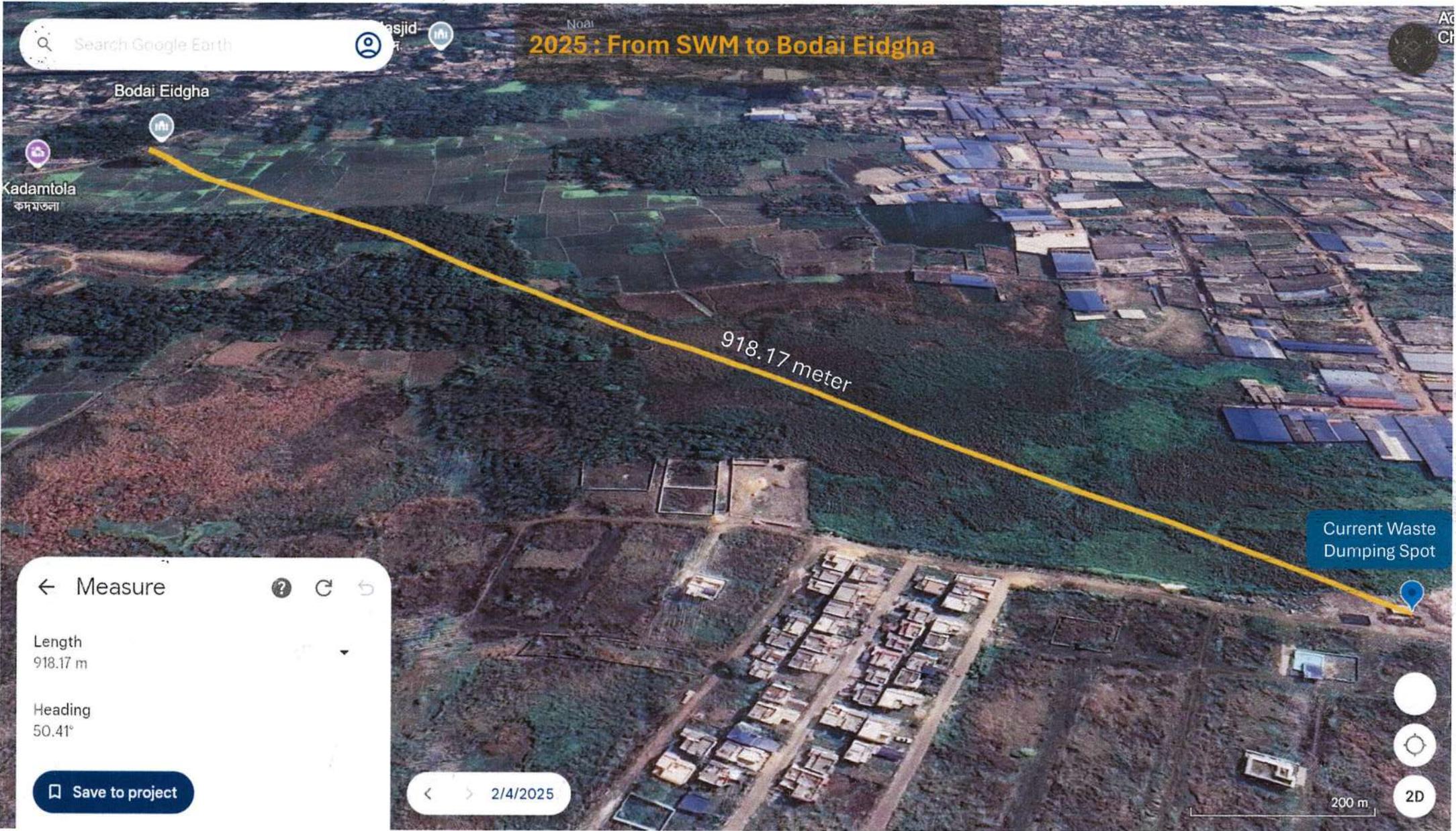
Heading
313.15°

Save to project

5/9/2025

1,000 m





2025 : From SWM to Bodai Eidgha

← Measure

Length
918.17 m

Heading
50.41°

Save to project

< > 2/4/2025

Current Waste Dumping Spot

200 m

2D











Add a Caption

Tuesday • 20 May 2025 • 11:47 PM

Adjust

IMG_1684

Apple iPhone 15 Pro Max

HEIC

Ultra Wide Camera — 13 mm f2.2

9 MP • 4032 x 2268 • 892 KB

ISO 640

15 mm

0 ev

f2.2

1/60 s



Bandipur

Adjust



45



Add a Caption

 Look Up **Plant** >

Tuesday • 20 May 2025 • 11:06 PM

[Adjust](#)

E61BFEAD-0E99-413B-8431-5169C285B99F

Apple iPhone 15 Pro Max

JPEG

Main Camera 26 mm f/1.79

46



Add a Caption

Wednesday • 21 May 2025 • 12:13 AM

Adjust

IMG_1689

Apple iPhone 15 Pro Max

HEIF

Main Camera — 24 mm f1.78

12 MP • 3024 x 4032 • 1 MB

ISO 500

51 mm

-0.1 ev

f1.78

3.4 s



Bandipur - Deshpriya Nagar

Adjust



47



Add a Caption

Wednesday • 21 May 2025 • 12:12 AM

Adjust

IMG_1688

Apple iPhone 15 Pro Max

HEIF

Main Camera — 24 mm f1.78

12 MP • 3024 x 4032 • 947 KB

ISO 500

49 mm

-0.1 ev

f1.78

3.4 s

জেলা- উত্তর ২৪ পরগণা খতিয়ান নং- ৭২১

[১৫০৯০২৭]

মৌজা- বোদাই

জে.এল.নং- ২৭

থানা- খড়দহ



(১) রাজস্ব- পশ্চিমবঙ্গ ভূঃ সং আইন , ১৯৫৫, তৎসহ (২য় সংশোধনী) আইন ২০১৭ মোতাবেক/ কলকাতা ভূমি রাজস্ব আইন ,২০০৩ মোতাবেক ধার্য্য হবে। কৃষিকার্য্যে ব্যবহৃত জমির রাজস্ব , সেস পশ্চিমবঙ্গ সরকার কর্তৃক মকুব .

(২) জমির পরিমাণ(এ) - ৭.৭৭০০

(৩) মোট দাগের সংখ্যা- ২৬

| | (৪) অত্রস্বত্বের দখলকারের বিবরণ | (৫) স্বত্ব | (৬) মন্তব্য |
|---------|---------------------------------|------------|-------------|
| নাম- | প্রধান- ১নং বিলকান্দা | রায়ত | |
| | গ্রাম পঞ্চায়েত | | |
| ঠিকানা- | নিজ | | |

(৭) অত্রস্বত্বের নিজ দখলীয় জমি

| দাগ নং | জমির শ্রেণী | মন্তব্য | দাগের মোট পরিমাণ(এ) | দাগের মধ্যে অত্রস্বত্বের অংশ | দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমাণ | |
|--------|-------------|---------------------------------------|---------------------|------------------------------|--|--------|
| | | | | | একর | হেক্টর |
| ২৮১ | শালি | | ০.৫৪০০ | ০.৬৬৬৭ | ০.৩৬০০ | |
| ২৮২ | বাঁধ | | ০.০৮০০ | ০.৪৬৪৭ | ০.০৪০০ | |
| | | আবাদ রক্ষার জন্য। | | | | |
| ২৮৩ | শালি | | ০.২৬০০ | ০.৩৩৩৪ | ০.১০০০ | |
| ২৮৯ | শালি | | ০.২৭০০ | ১.০০০০ | ০.২৭০০ | |
| ৪৬৪ | শালি | | ০.৭৬০০ | ১.০০০০ | ০.৭৬০০ | |
| ৪৬৫ | শালি | ১৪(ইউ) ১৪(ইউ) ১৪(ইউ) ধারা প্রযোজ্য | ১.৬৩০০ | ০.৬৯৬৪ | ১.১৩০০ | |
| ৪৬৭ | শালি | | ০.৭৬০০ | ১.০০০০ | ০.৭৬০০ | |
| ৪৬৮ | শালি | | ০.৩১০০ | ১.০০০০ | ০.৩১০০ | |
| ৪৬৯ | শালি | | ০.৩৫০০ | ০.৫০০০ | ০.১৮০০ | |

(* দাগের অত্রস্বত্বের জমির যথার্থ পরিমাণ, দাগের মধ্যে অত্রস্বত্বের অংশ অনুসারে নির্ধারিত হইবে।)

49

জেলা- উত্তর ২৪ পরগণা খতিয়ান নং- ৭২১

[১৫০৯০২৭]

মৌজা- বোদাই

জে.এল.নং- ২৭

থানা- খড়দহ



(১) রাজস্ব- পশ্চিমবঙ্গ ভূঃ সঃ আইন , ১৯৫৫, তৎসহ (২য় সংশোধনী) আইন ২০১৭ মোতাবেক/ কলকাতা ভূমি রাজস্ব আইন , ২০০৩ মোতাবেক ধার্য্য হবে। কৃষিকার্য্যে ব্যবহৃত জমির রাজস্ব , সেস পশ্চিমবঙ্গ সরকার কর্তৃক মকুব .

(২) জমির পরিমাণ(এ)- ৭.৭৭০০

(৩) মোট দাগের সংখ্যা- ২৬

| | (৪) অত্রস্বত্বের দখলকারের বিবরণ | (৫) স্বত্ব | (৬) মন্তব্য |
|---------|---------------------------------|------------|-------------|
| নাম- | প্রধান- ১নং বিলকান্দা | রায়ত | |
| | গ্রাম পঞ্চায়েত | | |
| ঠিকানা- | নিজ | | |

| দাগ নং | জমির শ্রেণী | মন্তব্য | দাগের মোট পরিমাণ(এ) | দাগের মধ্যে অত্রস্বত্বের অংশ | দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমাণ | |
|--------|-------------|-----------------------|---------------------|------------------------------|--|--------|
| | | | | | একর | হেক্টর |
| ৪৭২ | শালি | | ০.৩৬০০ | ০.২২২২ | ০.০৮০০ | |
| ৪৭৩ | শালি | | ০.২১০০ | ১.০০০০ | ০.২১০০ | |
| ৪৭৫ | শালি | | ০.৭৫০০ | ০.৫০০০ | ০.৩৮০০ | |
| ৪৭৯ | শালি | | ০.১৭০০ | ১.০০০০ | ০.১৭০০ | |
| ৪৮৯ | শালি | | ০.৫১০০ | ১.০০০০ | ০.৫১০০ | |
| ৪৯২ | শালি | ১৪ (ইউ) ধারা প্রযোজ্য | ০.২২০০ | ০.৩৩৩৪ | ০.০৮০০ | |
| ৪৯৫ | শালি | ১৪ (ইউ) ধারা প্রযোজ্য | ০.২০০০ | ০.৫০০০ | ০.১০০০ | |
| ৪৯৬ | শালি | ১৪ (ইউ) ধারা প্রযোজ্য | ০.২৩০০ | ০.৮৪১৭ | ০.১৮০০ | |
| ৪৯৭ | শালি | | ০.৪১০০ | ১.০০০০ | ০.৪১০০ | |
| ৪৯৯ | শালি | ১৪ (ইউ) ধারা প্রযোজ্য | ০.০৪০০ | ১.০০০০ | ০.০৪০০ | |
| ৫০০ | শালি | ১৪ (ইউ) ধারা প্রযোজ্য | ০.০৪০০ | ০.৩৩৩৪ | ০.০১০০ | |
| ৫০১ | শালি | | ০.০৩০০ | ১.০০০০ | ০.০৩০০ | |

(* দাগের অত্রস্বত্বের জমির যথার্থ পরিমাণ, দাগের মধ্যে অত্রস্বত্বের অংশ অনুসারে নির্ধারিত হইবে।)

জেলা- উত্তর ২৪ পরগণা খতিয়ান নং- ৭২১

[১৫০৯০২৭]

মৌজা- বোদাই জে.এল.নং- ২৭

থানা- খড়দহ



(১) রাজস্ব- পশ্চিমবঙ্গ ভূঃ সং আইন , ১৯৫৫, তৎসহ (২য় সংশোধনী) আইন ২০১৭ মোতাবেক/ কলকাতা ভূমি রাজস্ব আইন , ২০০৩ মোতাবেক ধার্য্য হবে। কৃষিকার্য্যে ব্যবহৃত জমির রাজস্ব , সেস পশ্চিমবঙ্গ সরকার কর্তৃক মকুব .

(২) জমির পরিমাণ(এ)- ৭.৭৭০০

(৩) মোট দাগের সংখ্যা- ২৬

| | (৪) অত্রস্বত্বের দখলকারের বিবরণ | (৫) স্বত্ব | (৬) মন্তব্য |
|---------|---------------------------------|------------|-------------|
| নাম- | প্রধান- ১নং বিলকান্দা | রায়ত | |
| | গ্রাম পঞ্চায়েত | | |
| ঠিকানা- | নিজ | | |

| দাগ নং | জমির শ্রেণী | মন্তব্য | দাগের মোট পরিমাণ(এ) | দাগের মধ্যে অত্রস্বত্বের অংশ | দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমাণ | |
|---------------------------------|-------------|----------------------|---------------------|------------------------------|--|--------|
| | | | | | একর | হেক্টর |
| ৫০৪ | শালি | ১৪(ইউ) ধারা প্রযোজ্য | ০.৪৬০০ | ১.০০০০ | ০.৪৬০০ | |
| ৫৫২ | ডাঙ্গা | | ০.৭৭০০ | ০.৫০০০ | ০.৩৮০০ | |
| ৫৫৭ | শালি | ১৪(ইউ) ধারা প্রযোজ্য | ০.২২০০ | ০.৮১৮৮ | ০.১৮০০ | |
| ৫৫৮ | শালি | | ০.৬৯০০ | ০.৫৯৭৭ | ০.৪৩০০ | |
| ৫৫৯ | শালি | | ০.২১০০ | ১.০০০০ | ০.২১০০ | |
| মোট দাগের সংখ্যা- ছাব্বিশ মাত্র | | | | | | |

(* দাগের অত্রস্বত্বের জমির যথার্থ পরিমাণ, দাগের মধ্যে অত্রস্বত্বের অংশ অনুসারে নির্ধারিত হইবে।)

Certified to be true copy u/s 75 of The Bharatiya Sakshya Adhinyam 2023

Fees Received : Application Fee : Rs. 10, Authentication Fee : Rs. 10 x 3, Total fee : Rs. 40, Copy No.:20251

District : North 24 Parganas
Mouza : Badai
Thana : Khardah
J.L. No. : 27
Khatian No. : 721
Land Area (Acre): 7.7700
Type of Land : Agricultural (Self-owned Possession)

Land Details (Page 1 of 3)

| Plot No. | Type of Land | Total Area (Acre) | Ownership Share | Possessed Area |
|----------|---------------------|-------------------|-----------------|----------------|
| 281 | Shali (Paddy Field) | 0.5400 | 0.6667 | 0.3600 |
| 282 | Embankment | 0.0800 | 0.4647 | 0.0400 |
| 283 | Shali | 0.2600 | 0.3334 | 0.1000 |
| 289 | Shali | 0.2700 | 1.0000 | 0.2700 |
| 464 | Shali | 0.7600 | 1.0000 | 0.7600 |
| 465 | Shali (Sec 14(U)) | 1.6300 | 0.6964 | 1.1300 |
| 467 | Shali | 0.7600 | 1.0000 | 0.7600 |
| 468 | Shali | 0.3100 | 1.0000 | 0.3100 |
| 469 | Shali | 0.3500 | 0.5000 | 0.1800 |

(* The exact possessed land area is determined according to ownership share.)

Land Details (Page 2 of 3)

| Plot No. | Type of Land | Total Area (Acre) | Ownership Share | Possessed Area |
|----------|-------------------|-------------------|-----------------|----------------|
| 472 | Shali | 0.3600 | 0.2222 | 0.0800 |
| 473 | Shali | 0.2100 | 1.0000 | 0.2100 |
| 475 | Shali | 0.7500 | 0.5000 | 0.3800 |
| 479 | Shali | 0.1700 | 1.0000 | 0.1700 |
| 489 | Shali | 0.5100 | 1.0000 | 0.5100 |
| 492 | Shali (Sec 14(U)) | 0.2200 | 0.3334 | 0.0800 |
| 495 | Shali (Sec 14(U)) | 0.2000 | 0.5000 | 0.1000 |
| 496 | Shali (Sec 14(U)) | 0.2300 | 0.8417 | 0.1800 |
| 497 | Shali | 0.4100 | 1.0000 | 0.4100 |
| 499 | Shali (Sec 14(U)) | 0.0400 | 1.0000 | 0.0400 |
| 500 | Shali (Sec 14(U)) | 0.0400 | 0.3334 | 0.0100 |
| 501 | Shali | 0.0300 | 1.0000 | 0.0300 |

(* The exact possessed land area is determined according to ownership share.)

Land Details (Page 3 of 3)

| Plot No. | Type of Land | Total Area (Acre) | Ownership Share | Possessed Area |
|----------|-------------------|-------------------|-----------------|----------------|
| 504 | Shali (Sec 14(U)) | 0.4600 1.0000 | 0.4600 | |
| 552 | Danga (Dry Land) | 0.7700 0.5000 | 0.3800 | |
| 557 | Shali (Sec 14(U)) | 0.2200 0.8188 | 0.1800 | |
| 558 | Shali | 0.6900 0.5977 | 0.4300 | |
| 559 | Shali | 0.2100 1.0000 | 0.2100 | |

Total Land Area: 7.7700 Acres

As per the West Bengal Land Reforms Act, 1955 (including the 2nd Amendment, 2017), and the Kolkata Land Revenue Act, 2003, this land is recorded under agricultural use and is under self-ownership possession.

Issued under the authority of the Government of West Bengal.

Date of Issue: 18/08/2025 05:22 PM



R. V. BRIGGS & CO. PRIVATE LTD.

ANALYTICAL CONSULTING & TECHNICAL CHEMISTS

(AN ISO 9001:2015 & ISO 45001 : 2018 CERTIFIED COMPANY)

TAHER MANSION, 1ST FLOOR

9, BENTINCK STREET, KOLKATA - 700 001

Phone : (033) 4044-3380/3381/3382 / 3383, Website : www.rvbriggs.com

E-mail : rvbriggs.kolkata@gmail.com, info@rvbriggs.com

CIN : U51109WB1931PTC007007



TC-12347

TEST REPORT

ULR NO. TC1234725000006829F

Certificate No. W(D)/25-26/2845 Issue Date : October 18, 2025 Page 1 of 3

| | | | |
|---------------------------|--|---|--|
| Issued to | : M/s. KHARDAHA JUGBERIA DEBRUPAYAN NAGAR ABASIK CULTURAL ASSOCIATION Plot # 5, Road No. 14, Debrupayan Nagar, Kolkata - 700113 | | |
| Your Ref No. | : E-mail dtd. 10.10.2025 | | |
| Sample Description | : Ground Water | | |
| Sample ID No | : W(D)/25-26/2845 | | |
| Name of Industries / Site | : M/s. KHARDAHA JUGBERIA DEBRUPAYAN NAGAR ABASIK CULTURAL ASSOCIATION Plot # 5, Road No. 14, Debrupayan Nagar, Kolkata - 700113 | | |
| Collection Source | : Plot No. II Road-23, Submersible Direct Water | | |
| Sample Drawn by us on | : 11.10.2025 on 12:05 | Environmental conditions during sample | |
| Sample carried out by | : Priyabrata Maity | Temperature : 28°C | |
| Sampling Plan : | : RVB/FM/46 | Transport by : Through Ice Box | |
| Method of Sampling | : ISO : 19458 : 2006 (E) | Transport condition : Cold chain maintained | |
| Mode of Sampling | : Grab | Parameters Tested: | |
| Analysis Started on | : 11.10.2025 | Submersible Direct Water | |
| Analysis Completed on | : 13.10.2025 | 1) Coliform Organism (2) E.Coli | |

Microbiological Test Findings :

| Sl No. | Test parameters | Test Method | Unit | Results | Norms as per IS : 10500, 2012 (2nd Rev.) & Amendment No. 4, November 2021 |
|--------|-------------------|----------------------|-----------|---------|---|
| 1 | Coliform Organism | APHA 24th Edn. 9222B | CFU/100ml | 40 | Absent |
| 2 | Faecal Coliform | APHA 24th Edn. 9222D | CFU/100ml | Absent | Absent |

Remarks on Microbiological Test Report :

The above mentioned sample of water does not comply with IS: 10500, 2012 (2nd Rev.) Amendment No. 4, November 2021 & Unsatisfactory with respect IS: 10500, 2012 (2nd Rev.), in respect of the above mentioned parameters.

Report Verified by

Reviewed & Authorised by

(Pijush Kanti Dutta)
Sr. Microbiologist

Authorized Signatory
For R.V.BRIGGS & CO. PRIVATE LTD.

: END OF TEST REPORT :

55



R. V. BRIGGS & CO. PRIVATE LTD.

ANALYTICAL CONSULTING & TECHNICAL CHEMISTS

(AN ISO 9001:2015 & ISO 45001 : 2018 CERTIFIED COMPANY)

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E-mail : rvbriggs.kolkata@gmail.com, info@rvbriggs.com

CIN : U51109WB1931PTC007007



TC-12347

TEST REPORT

ULR NO. TC1234725000006829F

Certificate No. W(D)/25-26/2845 Issue Date : October 18, 2025 Page 2 of 3

| | | |
|---------------------------|--|---|
| Issued to | : M/s. KHARDAHA JUGBERIA DEBRUPAYAN NAGAR ABASIK CULTURAL ASSOCIATION Plot # 5, Road No. 14, Debrupayan Nagar, Kolkata - 700113 | |
| Your Ref No. | : E-mail dtd. 10.10.2025 | |
| Sample Description | : Ground Water | |
| Sample ID No | : W(D)/25-26/2845 | |
| Name of Industries / Site | : M/s. KHARDAHA JUGBERIA DEBRUPAYAN NAGAR ABASIK CULTURAL ASSOCIATION Plot # 5, Road No. 14, Debrupayan Nagar, Kolkata - 700113 | |
| Collection Source | : Plot No. II Road-23, Submersible Direct Water | Environmental conditions during sample Temperature : 28°C Transport by : Through Ice Box Transport condition : Cold chain maintained |
| Sample Drawn by us on | : 11.10.2025 on 12:05 | Parameters Tested : As per IS: 10,500, 2012 1. Organoleptic and Physical - 3 Parameters 2. General Parameters - 21 Parameters 3. Toxic Substances - 5 Parameters |
| Sample carried out by | : Priyabrata Maity | |
| Sampling Plan : | : RVB/FM/46 | |
| Method of Sampling | : IS : 17614 (Part-1) : 2025 | |
| Mode of Sampling | : Grab | |
| Analysis Started on | : 11.10.2025 | |
| Analysis Completed on | : 15.10.2025 | |

Physical & Chemical Test Findings :

| Sl No. | Test parameters | Test Method | Unit | Results | Norms as per IS : 10500, 2012 (2nd Rev.) & Amendment No. 4, November 2021 | |
|---|--|--------------------------------|-------|-----------|---|-------------------|
| | | | | | Acceptable Limit | Permissible Limit |
| A. Organoleptic and Physical Parameters | | | | | | |
| 1 | Colour | IS: 3025-(Part-4): 1983 | Hazen | 1.0 | 5 Max. | 15 Max. |
| 2 | Odour | IS:3025(Part-5):1983 | | Agreeable | Agreeable | Agreeable |
| 3 | Taste | IS:3025(Part-8):1984 | --- | Agreeable | Agreeable | Agreeable |
| 4 | pH value | IS: 3025 (Part-11): 2022 | | 7.75 | 6.5 - 8.5 | No Relaxation |
| 5 | Turbidity | IS: 3025 (Part-10): 2023 | NTU | <1 | 1 Max. | 5 Max. |
| 6 | Total Dissolved Solids | IS: 3025 (Part-16): 2023 | mg/l | 506 | 500 Max. | 2000 Max. |
| B. General Parameters Concerning Substances Undesirable in Excessive Amounts | | | | | | |
| 1 | Aluminium as Al | IS: 3025 (Part-55) : 2003 | mg/l | 0.042 | 0.03 Max. | 0.2 Max. |
| 2 | Ammonia (NH3-N) | IS: 3025(Part-34) : 1988 | mg/l | <0.2 | 0.5 Max. | No Relaxation |
| 3 | Anionic detergents(as MBAS) | APHA 24th Edn. 5540C | mg/l | <0.05 | 0.2 Max. | 1 Max |
| 4 | Barium as Ba | APHA 24th Edn. 3111D | mg/l | <0.5 | 0.7 Max. | No Relaxation |
| 5 | Boron as B | IS: 3025 (Part-57): 2021 | mg/l | <0.2 | 0.5 Max. | 2.4 Max. |
| 6 | Calcium as Ca | IS: 3025 (Part-40): 2024 | mg/l | 58.0 | 75 Max. | 200 Max. |
| 7 | Chloride as Cl | IS: 3025 (Part-32): 1988 | mg/l | 33.0 | 250 Max. | 1000 Max. |
| 8 | Copper as Cu | IS: 3025 (Part-42): 2024 | mg/l | <0.05 | 0.05 Max. | 1.5 Max. |
| 9 | Fluoride as F | IS: 3025 (Part-60/Sec-1): 2023 | mg/l | < 0.1 | 1 Max. | 1.5 Max. |
| 10 | Iron as Fe | IS: 3025 (Part-53): 2024 | mg/l | 0.53 | 1.0 Max. | No Relaxation |
| 11 | Magnesium as Mg | IS: 3025 (Part-46): 2023 | mg/l | 33.3 | 30 Max. | 100 Max. |
| 12 | Manganese as Mn | IS: 3025 (Part-59): 2023 | mg/l | 0.10 | 0.1 Max. | 0.3 Max. |
| 13 | Nitrate as NO ₃ | IS: 3025 (Part-34/Sec-1): 2023 | mg/l | 2.1 | 45 Max. | No Relaxation |
| 14 | Phenolic Compounds as C ₆ H ₅ OH | IS: 3025 (Part-43/Sec-1): 2022 | mg/l | <0.001 | 0.001 Max. | 0.002 Max. |
| 15 | Selenium as Se | IS: 3025 (Part-56): 2003 | mg/l | <0.01 | 0.01 Max. | No Relaxation |
| 16 | Silver as Ag | Annex J of IS: 13428 | mg/l | <0.05 | 0.1 Max. | No Relaxation |
| 17 | Sulphate as SO ₄ | IS: 3025 (Part-24/Sec-1): 2022 | mg/l | 18.4 | 200 Max. | 400 Max. |

Cont. page - 2

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* Results relate only to the parameters of the item tested.



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CIN : U51109WB1931PTC007007



TC-12347

TEST REPORT

Certificate No. W(D)/25-26/2845 Issue Date : October 18, 2025 Page 3 of 3

| Sl No. | Test parameters | Test Method | Unit | Results | Norms as per IS : 10500, 2012 (2nd Rev.) & Amendment No. 4, November 2021 | |
|--|---------------------------------------|--------------------------------|------|---------|---|-------------------|
| | | | | | Acceptable Limit | Permissible Limit |
| 18 | Sulphide as H ₂ S | IS: 3025 (Part-29): 1986 | mg/l | <0.05 | 0.05 Max. | No Relaxation |
| 19 | Total Alkalinity as CaCO ₃ | IS: 3025 (Part-23): 2023 | mg/l | 432 | 200 Max. | 600 Max. |
| 20 | Total Hardness as CaCO ₃ | IS: 3025 (Part-21) - 2009 | mg/l | 282 | 200 Max. | 600 Max. |
| 21 | Zinc as Zn | IS: 3025 (Part-49): 2024 | mg/l | <0.05 | 5 Max. | 15 Max. |
| C. Parameters Concerning Toxic Substances | | | | | | |
| 1 | Cadmium as Cd. | IS: 3025 (Part-41): 2023 | mg/l | < 0.002 | 0.003 Max. | No Relaxation |
| 2 | Cyanide as CN | IS: 3025 (Part-27/Sec-1): 2021 | mg/l | < 0.05 | 0.05 Max. | No Relaxation |
| 3 | Lead as Pb | IS: 3025 (Part-47): 2024 | mg/l | < 0.01 | 0.01 Max. | No Relaxation |
| 4 | Mercury as Hg | IS: 3025 (Part-48): 1994 | mg/l | < 0.001 | 0.001 Max. | No Relaxation |
| 5 | Nickel as Ni | IS: 3025 (Part - 54) 2003 | mg/l | < 0.01 | 0.02 Max. | No Relaxation |
| 6 | Total Arsenic as As | IS: 3025 (Part-37): 2022 | mg/l | < 0.002 | 0.01 Max. | No Relaxation |
| 7 | Total Chromium as Cr | IS: 3025 (Part-52): 2003 | mg/l | < 0.05 | 0.05 Max. | No Relaxation |

Minimum detection limit:

| | | | |
|----------------------------------|----------------------------------|-------------------------------------|------------------------|
| i) Turbidity : 1.0NTU | ii) Silver : 0.05mg/l | iii) Ammonia : 0.2mg/l | iv) Barium : 0.5mg/l |
| v) Anionic Detergents : 0.05mg/l | vi) Copper : 0.05mg/l | vii) Fluoride : 0.1mg/l | viii) Boron : 0.2mg/l |
| ix) Sulphide : 0.05mg/l | x) Selenium : 0.01mg/l | xi) Cyanide : 0.05mg/l | xii) Nickel : 0.01mg/l |
| xiii) Cadmium : 0.002mg/l | xiv) Zinc : 0.05mg/l | xv) Mercury : 0.001mg/l | xvi) Lead : 0.01mg/l |
| xvii) Total Chromium : 0.05mg/l | xviii) Total Arsenic : 0.002mg/l | xix) Phenolic Compounds : 0.001mg/l | |

Remarks on Chemical Test Report :

- The above mentioned sample of water complies with IS: 10500, 2012 (2nd Rev.) Amendment No. 4, November 2021 & Satisfactory with respect IS: 10500, 2012 (2nd Rev.), in respect of the above mentioned parameters.
- Total Dissolved Solids, Aluminium, Magnesium, Alkalinity & Total Hardness are beyond the acceptable limit but within the permissible limit.

Remarks on Test Report in respect of Microbiological & Chemical Test : The Water sample is not fit for Human Consumption as the Microbiological parameters does not comply with IS: 10500, 2012 (2nd Rev.)

Report Verified by

Reviewed & Authorised by

Dy. Technical Manager

Authorised Signatory

For R.V. BRIGGS & CO. (P) LTD.

:- END OF TEST REPORT :-

56A



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CIN : U51109WB1931PTC007007



TC-12347

TEST REPORT

SAMPLE DRAWN BY US :

Certificate No. W(D)/25-26/2846 Issue Date : October 18, 2025 Page 1 of 2

| | | | |
|---------------------------|--|---|--|
| Issued to | : M/s. KHARDAHA JUGBERIA DEBRUPAYAN NAGAR ABASIK CULTURAL ASSOCIATION Plot # 5, Road No. 14, Debrupayan Nagar, Kolkata - 700113 | | |
| Your Ref No. | : E-mail dtd. 10.10.2025 | | |
| Sample Description | : Surface Water | | |
| Sample ID No | : W(D)/25-26/2846 | | |
| Name of Industries / Site | : M/s. KHARDAHA JUGBERIA DEBRUPAYAN NAGAR ABASIK CULTURAL ASSOCIATION Plot # 5, Road No. 14, Debrupayan Nagar, Kolkata - 700113 | | |
| Collection Source | : Nearest Waterbody of Debrupayan Nagar Hospital Road | | |
| Sample Drawn by us on | : 11.10.2025 at 12:45pm | | |
| Sample carried out by | : Priyabrata Maity | Environmental conditions during sampling | |
| Sampling Plan : | : RVB/FM/46 | Temperature : 29 ^o C | |
| Method of Sampling | : ISO 19458:2006 (E) | Transport by : Through Ice Box | |
| Mode of Sampling | : Grab | Transport condition : Cold chain maintained | |
| Analysis Started on | : 11.10.2025 | Parameters Tested: | |
| Analysis Completed on | : 15.10.2025 | Microbiological : Coliform Organism | |

Microbiological Test Findings :

| Sl No. | Test parameters | Test Method | Unit | Result | Norms as per IS : 2296 : 1982 (Class C) |
|--------|--------------------------|--------------|-----------|----------------------|---|
| 1 | Total Coliform Organisms | IS:1622:1981 | MPN/100ml | 02 x 10 ³ | 5000 Max |

Remarks on Test Report :

The above mentioned sample of Surface water complies with IS : 2296 : 1982 (Class C) & Satisfactory, in respect of the above mentioned parameters

Report Verified by

Reviewed & Authorised by

(Pijush Kanti Dutta)

Sr. Microbiologist

Authorized Signatory

For R.V.BRIGGS & CO. PRIVATE LTD.

: END OF TEST REPORT :

NCA

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CIN : U51109WB1931PTC007007



TC-12347

TEST REPORT

SAMPLE DRAWN BY US :

| | | |
|---------------------------------|--|--|
| Certificate No. W(D)/25-26/2846 | Issue Date : October 18, 2025 | Page 2 of 2 |
| Issued to | : M/s. KHARDAHA JUGBERIA DEBRUPAYAN NAGAR ABASIK CULTURAL ASSOCIATION Plot # 5, Road No. 14, Debrupayan Nagar, Kolkata - 700113 | |
| Your Ref No. | : E-mail dtd. 10.10.2025 | |
| Sample Description | : Surface Water | |
| Sample ID No | : W(D)/25-26/2846 | |
| Name of Industries / Site | : M/s. KHARDAHA JUGBERIA DEBRUPAYAN NAGAR ABASIK CULTURAL ASSOCIATION Plot # 5, Road No. 14, Debrupayan Nagar, Kolkata - 700113 | |
| Collection Source | : Nearest Waterbody of Debrupayan Nagar Hospital Road | |
| Sample Drawn by us on | : 11.10.2025 at 12:45pm | Environmental conditions during sampling Temperature : 19°C Transport by : Through Ice Box Transport condition : Cold chain maintained |
| Sample carried out by | : Priyabrata Maity | |
| Sampling Plan : | : RVB/FM/46 | |
| Method of Sampling | : IS : 17614 (Part - 1) : 2025 | Chemical Parameters pH, DO, BOD, Colour, F, Cd, TDS, Cl, Cn, Se, Pb, Nitrate, SO ₄ , Cu, Fe, Hexavalent Chromium, Zn, Aneonic Detergents, Phenolic Compounds, Oil & Grease, |
| Mode of Sampling | : Grab | |
| Analysis Started on | : 11.10.2025 | |
| Analysis Completed on | : 15.10.2025 | |

Chemical Test Findings :

| Sl. No. | Test Parameters | Test Specification | Unit | Results | Norms as per IS:2296:1982(Class C) |
|---------|--|--------------------------------|-------|---------|------------------------------------|
| 1 | pH | IS: 3025 (Part-11): 2022 | | 7.44 | 6.5 - 8.5 |
| 2 | Dissolved Oxygen | IS: 3025 - (part-38) | mg/l | 7.0 | 4 Min |
| 3 | Biochemical Oxygen Demand | IS: 3024 -(part-44) - 1993 | mg/l | 3.4 | 3 Max |
| 4 | Colour | IS: 3025-(part-4): 1983 | Hazen | 1.0 | 300 Max |
| 5 | Flourides as F | IS: 3025 (Part-60/Sec-1): 2023 | mg/l | 0.19 | 1.5 Max |
| 6 | Cadmium as Cd | IS: 3025 (Part-41): 2023 | mg/l | < 0.002 | 0.01 Max |
| 7 | Chlorides as Cl | IS: 3025 (Part-32): 1988 | mg/l | 106.7 | 600 Max |
| 8 | Chromium Hexavalent as Cr ⁺⁶ | IS: 3025 (Part-52): 2003 | mg/l | < 0.04 | 0.05 Max |
| 9 | Cyanide as Cn | IS: 3025 (Part-27/Sec-1): 2021 | mg/l | < 0.05 | 0.05 Max |
| 10 | Total Dissolved Solids | IS: 3025 (Part-16): 2023 | mg/l | 548 | 1500 Max |
| 11 | Selenium as Se | IS: 3025 (Part-56): 2003 | mg/l | < 0.01 | 0.05 Max |
| 12 | Sulphates as SO ₄ | IS: 3025 (Part-24/Sec-1): 2022 | mg/l | 20.3 | 400 Max |
| 13 | Lead as pb | IS: 3025 (Part-47): 2024 | mg/l | < 0.01 | 0.1 Max |
| 14 | Copper as Cu | IS: 3025 (Part-42): 2024 | mg/l | < 0.05 | 1.5 Max |
| 15 | Arsenic as As | IS: 3025 (Part-37): 2022 | mg/l | 0.002 | 0.2 Max |
| 16 | Iron as Fe | IS: 3025 (Part-53): 2024 | mg/l | 0.6 | 50 Max |
| 17 | Phenolic Compounds as C ₆ H ₅ OH | IS: 3025 (Part-43/Sec-1): 2022 | mg/l | < 0.001 | 0.005 Max |
| 18 | Zinc as Zn | IS: 3025 (Part-49): 2024 | mg/l | < 0.05 | 15 Max |
| 19 | Aneonic Detergents as MBAS | APHA 24th Edn. 5540C | mg/l | < 0.01 | 1.0 Max |
| 20 | Oil & Grease | APHA 22nd Edition 5520 B | mg/l | < 0.1 | 0.1 Max |
| 21 | Nitrates as NO ₃ | IS: 3025 (Part-34/Sec-1): 2023 | mg/l | 2.2 | 50 Max |

Minimum detection limit : (i) Cadmium : 0.002mg/l (ii) Cyanide : 0.05mg/l (iii) Lead : 0.01mg/l (iv) Copper : 0.05mg/l (v) Chromium Hexavalent : 0.04mg/l (vi) Selenium : 0.01mg/l (vii) Zinc : 0.05mg/l (viii) Aneonic Detergents : 0.01mg/l (ix) Oil & Grease : 0.1mg/l (x) Phenolic Compounds : 0.001mg/l

Remarks on Test Report :

The above mentioned sample of Surface water does not comply with IS : 2296 : 1982 (Class C) & Unsatisfactory due to BOD, in respect of the above mentioned parameters

Report Verified by

Reviewed & Authorised by

Dy. Technical Manager

Authorised Signatory

For R.V. BRIGGS & CO. (P) LTD.

-: END OF TEST REPORT :-

NCB

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ସମ୍ପୂର୍ଣ୍ଣତା ନ୍ୟାୟ ଏବଂ ପଦ୍ମଶ୍ରୀ ମହତ୍ତ୍ୱ ସହଜ ଭାବେ ଆବେଦନକାରୀଙ୍କର ଯେ ଲୋକ ଲୋକମାନଙ୍କର ସହିତ
 ସମ୍ପୂର୍ଣ୍ଣତା — ସମସ୍ତଙ୍କ ଗୁଣ ସହିତ ନ୍ୟାୟ । ତଥ୍ୟ ଆବେଦନ ଆବେଦନୀଙ୍କ ସମ୍ପୂର୍ଣ୍ଣତା 3 ହିସାବରେ
 ସମ୍ପୂର୍ଣ୍ଣତା ନ୍ୟାୟ ନ୍ୟାୟ ।

ଦେଖିବା — ଆବେଦନ ଦେଖିବାପାଇଁ ଆବେଦନକାରୀଙ୍କର ଭବିଷ୍ୟତୀୟ ଆବେଦନ ବିକଳତାକୁ ଚିହ୍ନଟିଏ
 ନକରି ଆବେଦନ ସମାପନ ବର୍ତ୍ତମାନ ପରିସ୍ଥିତି ଚିହ୍ନଟିଏ ନ୍ୟାୟ ଭବିଷ୍ୟତ ଆବେଦନକାରୀଙ୍କ
 ଲୋକ — ଆବେଦନ 3 ଗୁଣେ ଆବେଦନ ନ୍ୟାୟ ଭବିଷ୍ୟତ — ସମାପନକରି ନ୍ୟାୟ । ଆବେଦନ ଆବେଦନ
 ଆବେଦନ — ଏହି ବିଷୟରେ ସୁସ୍ପଷ୍ଟ ଚିହ୍ନଟିଏ ନ୍ୟାୟ ଦେଖିବାପାଇଁ ଆବେଦନକାରୀଙ୍କର ସମ୍ପୂର୍ଣ୍ଣତା
 ନ୍ୟାୟ ହେବ ନ୍ୟାୟ ଆବେଦନ ସମ୍ପୂର୍ଣ୍ଣତା ସମାପନ ନ୍ୟାୟ ନ୍ୟାୟ ନ୍ୟାୟ । ଆବେଦନ ଲୋକ ଲୋକ
 ନ୍ୟାୟ ଆବେଦନ ନ୍ୟାୟ ନ୍ୟାୟ ଏହି ଭବିଷ୍ୟତ ନ୍ୟାୟ ।

ଅତିରିକ୍ତ କର୍ମଚାରୀ ସଂଗ୍ରହ :
 ୧) B.D.O, କଟକ ।

ସଂଗ୍ରହ ନଂ,

— ୨୧୦ —
 "ଦେଖିବାପାଇଁ ଆବେଦନକାରୀଙ୍କର
 କଟକ, ନ୍ୟାୟ ନ୍ୟାୟ ନ୍ୟାୟ ।"

- ୧) Tapas Biswas.
- 2) ବିନୟ କୁମାର —
- 3) ସୁଭାଷ ନାଥ —
- 4) ସମିତ ଦାସ —
- 5) Anil Kumar Paul
- 6) Raju Sharma
- 7) Jayanta Sarkar
- 8) Pimpa Sarkar
- 9) Anil Kumar Paul
- 10) Anurag Kumar Paul
- 11) Amardeep Sarkar
- 12) Sandeep Saha
- 13) Sumanta Koo Saha
- 14) Parul Saha
- 15) Ratan Mondal

- 17) Biswajit Singha
- 18) Abindan Majumdar
- 19) Sandipan Majumdar
- 20) Anitra Roy.
- 21) Debajyoti Das
- 22) Lata Das
- 23) Bandita Das
- 24) Jyotsna Roy.
- 25) Uday
- 26) Jayanta Choudhury
- 27) Roshendra Kumar
- 28) Reelom Paul
- 29) Subodh Kumar Biswas
- 30) Daya Nam Verma
- 31) Anam Nam Verma

- 32) Bhaskar Sadhukhan
 33) Shampa Sadhukhan.
 34) Deepak Kumar Shrivastava
 35) Anupam Sen ~~Shrivastava~~
 36) Mainak Sen
 37) Kalyani Sen
 38) Anand Kumar Bhandari
 39) VISHAL KUMAR ~~Kumar~~
 40) Mita Shah
 41) Rajesh Balmiki
 42) ~~Shri~~
 43) Gouri Gopal Saha
 44) Dipanjan Mitra
 45) Supratim Sankar
 46) Hrushikesh Pandey
 47) Smagata Majumder
 48) Pankaj Chakravarty
 49) Pooja Mukherjee
 50) পানকজ চক্রবর্তী
 51) Shuman Sharma
 52) ~~Shri~~
 53) Jogamaya Das WC/5/28

To,

The Panchayat Pradhan

Bilkanda 1, Gram Panchayat,

P.O. – Jugberia, Kolkata – 700110

- GOA -
Translucent Copy
Amrasure - E

RE: Shifting of the Garbage Dump and/Vat
from Debrupayan Nagar to some other Place

Sir/Madam,

We are the residents of Debrupayan Nagar. We want to draw your attention to an important matter, in hospital road area of Debrupayan Nagar waste is being dumped at the residential area. The accumulation of waste is heaped up in the area which have obstructed the pedestrian's thoroughfare. The burning of waste is creating smoke and air pollution that made difficult the live of the residents. The dumping of waste have not only effected the health of the residents but also created air pollution in the area.

It is also mentioned here that due to drainage issues here, the waste is clogging the drains and entering the nearby ponds. The stagnant waste water is also the breeding ground of mosquitos. This situation of dumping of garbage can lead to several health issues, pollution of environment, decrease in value of property which is also known to you. We the residents are already suffering the effect of dumping of garbage.

Presently the situation of Debrupayan Nagar hospital road area due to dumping of garbage is not acceptable as the residents within 100 meters of the dumping area are suffering extremely from air pollution and emitting of foul smell from garbage.

60 B-

You are advertising waste disposal methods for residents whereas you are yourself dumping garbage in open residential area.

We the residents of Debrupayan Nagar are requesting you to shift the garbage dump from our residential area to a separate place. We hope that you will take our matter seriously and help us to reside in a pollution free environment, we will support your good office in your endeavour.

Thanking you

Signatures of Residents

SIGNATURES OF RESIDENTS

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To
The Officer-in-Charge
Ghola Police Station
Barasat Road
North 24 Paraganas, West Bengal, Kolkata-700110

Subject: Urgent Complaint Against Ongoing Illegal Waste Dumping in Debrupayan Nagar Residential Area

Respected Sir,

I am writing to formally lodge a complaint regarding the **ongoing and unauthorized dumping of solid waste** in our locality, **Debrupayan Nagar**, which is a fully residential area. This illegal activity is not only violating environmental and civic norms but is also causing a serious threat to public health, safety, and peace in the neighbourhood.

Key issues observed:

1. **Continuous Dumping of Waste:** Large amounts of household and commercial waste are being dumped in open plots and public spaces, often at odd hours and without any official notice or authorization.
2. **Public Health Hazard:** The dumped waste remains unattended for days, emitting foul Odors and attracting stray animals, flies, and mosquitoes—creating a breeding ground for disease.
3. **Fire and Safety Risks:** There have been instances of locals burning the accumulated garbage, resulting in harmful smoke that poses a danger to residents, especially children and the elderly.
4. **Law and Order Concern:** The residents have raised objections, but individuals involved in dumping have responded with aggression and threats. This has created an atmosphere of fear and tension.
5. **Impact on Daily Life:** The waste blocks roads, creates traffic obstructions, and degrades the quality of life in what is otherwise a peaceful residential community.

Our Requests:

- Immediate **police investigation into the source** of the illegal dumping and those responsible for it.
- Deployment of a **police patrol or beat constable** in the area to deter further dumping and maintain law and order.
- Coordination with the **municipal authorities** to ensure immediate clearance of dumped waste and preventive measures.
- Registration of a complaint/FIR if needed against those found dumping or burning waste in residential zones.

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We urge your immediate intervention in the matter to **safeguard the health, safety, and peace of Debrupayan Nagar residents**. This issue is escalating daily and requires firm and prompt action.

Thank you for your attention and cooperation.

Sincerely,

Residents of Debrupayan Nagar

Muragachha More, Kalyani Express Way.

Kolkata - 700110

P.S – Ghola, Panchayat – Bilkanda I, Bilkanda II & Mohispota

District – North 24 Paraganas

Dated: 05/06/2025

Kolkata - 700110

P.S - Ghola, Panchayat - Bilkanda I, Bilkanda II & Mohispota

District - North 24 Paraganas

Signatures of Concerned Residents

S. No. Name Address Contact Number Signature

1. Benoykr Das. 9330961992
2. Dayanath Das 7003852875
3. Chitta Ranjan Singh 9474906187
4. Hrushikesh Das 8850468691
5. Raju Das 9910022446
6. Ganga Sarkar 8697730495
7. Jayanta Choudhury 8493042613

You can print this and attach more signature pages as needed.

8. Prothendrak Paul 8335960144
9. Tapu Biswas. 9681615024
10. Ravi Das. 9123698218
11. Aman Nath Verma 9536228558
12. Rajoy Das 9434514003
13. Sandip Das. 9733784949
14. Soumendra Biswas - 8820359157

To

The Office of Commissioner of Police,
BT Road Barrackpore,

West Bengal- 700120

Subject: Urgent Complaint Against Ongoing Illegal Waste Dumping in Debrupayan Nagar Residential Area

Respected Sir/Madam,

We, the undersigned resident of Debrupayan Nagar, are writing to express strong objection to the Ongoing Waste Dumping Process that is being planned within our residential neighbourhood.

Debrupayan Nagar is a densely populated residential area, home to hundreds of families including children, senior citizens, and individuals with chronic health conditions. The establishment of a waste processing or dumping facility within such a sensitive zone is deeply concerning for the following reasons:

1. **Public Health Risks:** Solid waste facilities emit foul Odors, airborne pollutants, and attract disease-carrying vectors like flies, rats, and stray animals. This poses significant health hazards to nearby residents.
2. **Environmental Degradation:** Such projects may lead to contamination of air, soil, and groundwater, especially if there are no robust safeguards in place for leachate and emissions management.
3. **Violation of Zoning Regulations:** As per urban planning norms, solid waste management plants should be located away from residential and school zones. Locating such a facility in Debrupayan Nagar contradicts the principles of safe urban development.
4. **Impact on Property Value and Liveability:** The proximity to a waste facility will drastically lower the quality of life and property values, discouraging further development and causing financial loss to homeowners.
5. **Lack of Public Consultation:** To the best of our knowledge, there has been no transparent public hearing or Environmental Impact Assessment (EIA) conducted with the participation of affected residents.

We, the concerned residents of Debrupayan Nagar, urge you to:

- **Halt the dumping work** immediately and reconsider its location.
- **Initiate a proper environmental and social impact assessment.**
- **Consult with residents and stakeholders** before taking any further steps.
- **Explore alternative locations** better suited for such a project in line with health, safety, and environmental guidelines.

We hope the administration will act in the public's best interest and respect the rights of residents to live in a safe and healthy environment.

RECEIVED
(Content not Verified)
06/06/25
Commissioner of Police
Barrackpore

Sincerely,

Residents of Debrupayan Nagar

Muragachha More, Kalyani Express Way

Kolkata - 700110

P.S – Ghola, Panchayat – Bilkanda I, Bilkanda II & Mohispota

District – North 24 Paraganas

Optional Attachments:

- Signatures of affected residents
- Photographs of the area
- A copy of zoning laws or guidelines
- Previous communications, if any

1. Benkrishan
2. Debajyoti Das
3. Chetta Ranjan Singh
4. Sandip Saha
5. Rabi Kr Das
6. Raju Manna
7. Binaya Sanyal
8. Sujay Das
9. Dayanath Prasad
10. Jayanta Chowdhury

PETITION TO THE DISTRICT MAGISTRATE

North 24 Paraganas

Date:

Subject: Urgent Petition to Stop the Waste Dumping in Debrupayan Nagar Residential Area

Respected Sir/Madam,

We, the undersigned residents of **Debrupayan Nagar**, are writing to express our collective and strong opposition to the ongoing waste dumping process within our residential locality.

Debrupayan Nagar is a peaceful, well-established residential area inhabited by families, senior citizens, children, and individuals with existing health conditions. Locating a waste processing facility in such proximity to homes raises **serious concerns regarding public health, environmental degradation, and violations of planning norms.**

Our key objections are as follows:

1. **Health Hazards:** Emissions, Odors, and vector-borne diseases associated with waste management sites pose severe risks to public health.
2. **Environmental Concerns:** Groundwater pollution, air quality deterioration, and damage to the surrounding ecology are likely consequences.
3. **Violation of Urban Planning Guidelines:** The proposed location is in direct conflict with residential zoning regulations and national waste management guidelines.
4. **Lack of Public Consultation:** No public hearing or Environmental Impact Assessment (EIA) involving residents has been conducted, violating procedural norms.
5. **Impact on Property Value and Liveability:** The facility will negatively affect property prices and the overall quality of life in the area.

We respectfully request the following actions:

- Immediate **cancellation or relocation** of the proposed SWM facility.
- **Halt all ongoing or preparatory work** on the project site until due process is followed.
- Conduct a **comprehensive environmental and health impact study.**
- Facilitate a **transparent public consultation process** with affected residents.
- Identify and shift the project to a **non-residential area** that complies with zoning and environmental safety standards.

We believe your office will give this matter the urgent and serious attention it deserves to uphold the rights and welfare of Debrupayan Nagar residents.

Sincerely,

Residents of Debrupayan Nagar
Muragachha More, Kalyani Express Way

Debojyoti Das
Ravi Kr. Das

Ram Das
Sujay Das

Received
Content not verified
AS-10/6/25
D.M General Section
North 24 Parganas, Barasat



सत्यमेव जयते

**Certificate Of Registration Of Societies
GOVERNMENT OF WEST BENGAL
WEST BENGAL ACT XXVI of 1961**

No. S0056593 Of 2025-2026

I here by certify that KHARDAHA JUGBERIA DEBRUPAYAN NAGAR ABASIK CULTURAL ASSOCIATION has this day been registered under the West Bengal Societies Registration Act, 1961. The address of KHARDAHA JUGBERIA DEBRUPAYAN NAGAR ABASIK CULTURAL ASSOCIATION is: KHATIAN NO -658, J.L NO-29, PLOT NO-5, VILL- JUGBERIA, P.O- KARNAMADHABPUR, P.S- KHARDAHA, DIST- NORTH 24 PGS, PIN- 700113, W.B., Barrackpur, North 24 Parganas, KHARDAHA, Karnamadhhabpur BO, Pin, 700113

Given under my hand at North 24 Parganas on 25/04/2025.



Signature Not Verified

Digitally Signed.
Name: ANUPAM BANERJEE
Date: 25-Apr-2025 18:00:59
Reason: D-Sign
Location: E-Dist:2:0

ACJP-A 1076-2003-04-1,10,000

Registrar of Firms, Societies & Non-Trading
Corporations, West Bengal.

২৪
মিটিং রেজল্যুশন বই

MEETING RESOLUTION BOOK

| | |
|------------------------|---------|
| মিটিং নং / Meeting No. | 1. |
| তারিখ / Date | 24/8/25 |

উপস্থিত সভ্যগণের নাম
NAME OF MEMBERS PRESENT

| | |
|-------------|----------------|
| স্থান Place | Society House. |
| সময় Time | 5-30 pm. |

| | | | |
|-----------------------|---------|-----------------|---------|
| ১১. Beny Kumar Das | ৮। ৮. | Biswajit Singha | ১৫। 15. |
| ১২. Jayanta Choudhury | ৯। ৯. | Rathindra Paul | ১৬। 16. |
| ১৩. Daya Nath Prasad | ১০। 10. | | ১৭। 17. |
| ১৪. Supratim Sarkar | ১১। 11. | | ১৮। 18. |
| ১৫. Ravi Das | ১২। 12. | | ১৯। 19. |
| ১৬. Raju Sharma | ১৩। 13. | | ২০। 20. |
| ১৭. Sandip Saha | ১৪। 14. | | ২১। 21. |

নং / No. রেজল্যুশন / Resolution Adopted

১. As per laws every members of the association discussed about the resignation of Mr. Raju Sharma from the post of Secretary of the association and decided unanimously that Mr. Jayanta Choudhury act as a Secretary instead of vice president shall continue his role for future official transactions.

২. Mr. Raju Sharma officially hold the post of Secretary of the association has given his resignation letter to the president for unable to continue as Secretary due to some personal reasons. Mr. Raju Sharma in his letter also mentioned that he is willing to act as a vice president of the association. All the members are deeply expressed their views and decided unanimously that the resignation of Mr Raju Sharma has been accepted and offered a post of vice president to apply his skills and experience in a new way as vice president of the association.

3. Where as, the association's financial well-being and security are of utmost importance. It is necessary to establish clear and secure procedures for all financial transactions, including internet banking and a clear delineation of roles and responsibilities among the executive members is essential for effective governance. Mr. Beny Kr Das, Mr. Jayanta Choudhury and Mr. Daya Nath Prasad act as a president, Secretary and Cashier of the association respectively. To day all the members official of the association discussed about the transaction Authority of the newly opened bank account with Union Bank of India (Jugberia Branch). All the board members unanimously granted

that Mr Daya nath prasad shall be the sole authorised individual i.e. Cashier, instead of president and Secretary in exclusive authority for the physical custody of all association funds, managing all bank accounts and execute all financial transactions on behalf of the association. The Cashier shall be the only member with access to the associations internet banking portal and will be responsible for all online financial activities, including bill payments and fund transfers. The Cashier shall provide a monthly financial report to the president and the Secretary detailing all transactions made. The president and the Secretary shall have the authority to review these reports and request supporting documentation for any transaction. This measure is intended to ensure transparency and accountability. While the Cashier holds the transaction authority, all significant financial decisions (e.g. expenses over a pre-determined amount) must be approved by the president and/or Secretary as per the associations by laws. This resolution takes effect immediately and accepted by all the board members.

4. Board members and other official members of the association were also discussed about the collection and expenditure of Maintenance fund. After crucial discussion all the members unanimously accepted and raise the following points: i) Repairing of Street light should be done once in a month ii) A notice given to the unpaid residents for monthly maintenance charge through official letterhead. iii) As a registered association a notice is also given to the unpaid (MMC) residents regarding steps should be taken as per by laws of the association (iv) It is noticed that majority of residents and plot holders ^{are} given the MMC, in this regards previous dues must be omitted and follow the current payment mode if possible.

5. To overcome the hazardous situation of the association, regarding perform of different activities related to workload for smooth running of the association like bill payments for temporary electric connections, official work etc. All the members unanimously decided to form a different sub-committee for doing this jobs and Selected Mr. Anitra Roy (resident) is the fittest person for Payment of temporary electric connection bill.

6. Members register will be maintained and every members should pay 100/- (one hundred) rupees ~~for~~ one-time for taking membership, if possible to grow our financial resources.

KHARDIMA JUGBERIA DEBRUPAYAN NAGAR
ABASIK CULTURAL ASSOCIATION
Benoy Kumar Das,
President

KHARDAHA JUGBERIA DEBRUPAYAN NAGAR ABASIK CULTURAL ASSOCIATION



GOVT. OF WEST BENGAL ACT XXVI OF 1961

No. S0056593 of 2025-2026

Khaitan No - 65B, J.L NO-29, Plot No.-5, VIII - Jugberia, P.O. Karnamadhampur,
P.S- Khardaha, Dist- North 24 Pgs, PIN-700113, W.B.

[PAN No. AADAK8434F, E-mail ID: debrupayannagarsociety@gmail.com]

Ref. No. :

Date : 17/11/2025

This is to certify that Mr. Jayanta Choudhury has been duly nominated as the Secretary of the Khardaha Jugberia Debrupayan Nagar Abasik Cultural Association with effect from 24/08/2025.

Further, it is hereby resolved that Mr. Jayanta Choudhury is fully authorised to represent the Khardaha Jugberia Debrupayan Nagar Abasik Cultural Association in all matters, petitions, complaints, and legal cases related to illegal waste dumping activities within the Debrupayan Nagar premise located near Kalyani Road, Sodepur, Kolkata, West Bengal, towards honourable court of National Green Tribunal, Kolkata.

This authorization empowers him to act on behalf of the Association for filing petitions, attending hearings, submitting documents, coordinating with authorities, and taking any necessary actions required to address and prevent illegal waste dumping.

This decision has been unanimously approved by the members of the Khardaha Jugberia Debrupayan Nagar Abasik Cultural Association listed below.

KHARDAHA JUGBERIA DEBRUPAYAN NAGAR
ABASIK CULTURAL ASSOCIATION

Benoy Kumar Das
President

Benoy Kumar Das (President, Khardaha
Jugberia Debrupayan Nagar Abasik Cultural
Association)

Members:

Rajiv Sharma

1. Rajiv Sharma (Vice President)

Dayanath Prasad

2. Dayanath Prasad (Treasurer)

Sandip Kumar Saha

3. Sandip Kumar Saha (Member)

Sujoy Das

3. Sujoy Das (Member)

Soumendranath Biswas

4. Soumendranath Biswas (Member)

Debayoti Das

5. Debajyoti Das (Member)



KARDAHA JUSHERIA DEBRUPAYAN NAGAR
ASAM KONTOR ASAM NISIA

VAKALATNAMA

IN THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

District: _____

OA/MA/RA/ Contempt No. _____ of 20 25

Kharda Jusheria Debrupayan Nagar
About Cultured Machine (Appellant)
(Petitioners)

- Versus -

State of West Bengal (Respondent)
(Opposite Party)

Vakalatnama on behalf of Applicant
Know all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates for the purpose of counsel or acting in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions etc. On my/ our behalf for filing, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filing petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I / We further say that any act. Done by my / our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHERE OF I/WE sign and execute this Vakalatnama on this
the 24th day of November, 20 25

Name of Advocates
Ms. Paushali Banerjee,
High Court, Calcutta,
NPS Business Centre,
Ground Floor, Kolkata - 700001
M- 9433253274

Paushali Banerjee
in behalf of
applicant
Paushali Banerjee
Advocate